एक माननोध सदस्य : यह राजनी-विक हत्या है । . . . (व्यवधान)

SHR[S. W. DHABF, (Maharashtra): Sir, he has given the concrete cases . . (Interruptions)

MR. DEPUTY CHAIRMAN: It is a State subject. The State Government must be looking into it.

SHR! VISHWA.TTT PRITHVIJIT SINGH (Maharanhtra): Mr. Deputy Chairman. Sir Mr. Satya Pal "Malik has just now made a Special Mention about the World Sikh Conference arid explained the gravity of the situation. I have put in a notice for a Calling Attention discussion and it has been signed by various other Members of the House also. I would like to inform you. Sir, that on this subject a notice was put in in the Lok Sabha which has already been accepted. and it has been listed. So. I would like to request you, Sir. to kindly accept this and list this as soon as possible. This is a matter of grave national importance, Everybody has been talking for a long time as to where is the foreign hand, what is the foreign hand, let us know the foreign hand. Now we have come to know something concrete. Let us talk' about it. We would like to have a proper discus-

MR. DEPUTY CHAIRMAN: You put in the notice. We will consider. Now, we take up the Bills for consideration.

THE INDIAN TELEGRAPH (AMEND-MENT BILL, 1983

THE MINISTER. OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): Mr? Deputy Chairman, Sir, I beg to move:

"That the Bill further to amend the Indian Telegraph Act, 1885, be taken into consideration."

Sir this short Bill seeks to amend the Indian Telegraph Act of 1885 which was passed on 22nd July, 1885. Those of us

who have a sense of history will appreciate that in the centenary year of the Act, very significant but not controversial amendments are being brought before this House.

Sir, it is common place that society and law lag behind technological developments. The initial response to anything anything unfamiliar is to resist it. have tried in this Bill to make the necessary changes so that the telephone network can work properly with the new technology. Initial resistence i_s always these. Some of the hon, Members know that when Graham Bell introduced telephone and took it to the Western Union Company, the reaction of the » company was and it is recorded in the minutes of the meeting of the Board of Directors that this is a device no sensible man wiH use and therefore not a penny should be invested. The history of telephones also tells us that the reaction of the British cousins of the Americans was more Interesting. Their reaction was, why should we have this instrument, we have a large number of messenger boys in, the secretariat and they can do the job! Nearer home, with a little bit of investigation I found that the telephone were first troduced in Deh'i at the time of the Delhi Durbar. From that time up to 1923 there was no demand for telephones. Ultimately the Government of India issued a circular to all departments asking them to take telephones. The reaction of the civil servants was exactly the same. They said, we have a large number of chaprasis, why do we want telephones. Things have changed enormously since then. Just to give you an idea.... (Interruptions). This will answer another to your pet arguments. When we got Independence in August 1947 in the whole of the country there were only 80,000 telephones. Today Delhi city alone last year we introduced 55,000 telephones That has been independent, progress. When we became there were hardly 500 places in the whole country where telecommunication facilities were available. Today there are 22.000 cities, towns and other places where this I facility is available.

[Shri V. N. Gadgil]

Coming to the technical side, in 1947 our telephone network had 640 channels and circuits. Sir, when 1 took over this Ministry first I did not frankly understand anything, having no science background. Whenever I asked ihe officers why telephones are not working in this exchange,, the reply was channels are not available. When 1 asked why these telephones are not working, the reply was circuits are not available. This channels, circuits business I did not understand. I told them, you will have to teach me. Being a politician the only circuit 1 knew was the circuit in the circuit house, and the only channel I knew was through proper channel! There has been expansion over the years. The enormous expansion that has taken place since 1947 has created some legal problems. Qualitatively we have changed several types of technology, right from stronger now to the latest electronic digital system.

As soon as we came into power in 1980, my Ministry on its own constituted groun of officers to find out whether any legal problems arose in the irrmlementation of our new programme. They communicated this to various general managers of circles, general managers charge of maintenance, general managers, in charge of planning. We also held a number of discissions and finally we went to hhe law Ministry and ultimately this Bill has been prepared and brought. As I said. ni the outset, it is not a controversial Bill and it. is not necessary for me to make a ch. Bat T would like to snly the broad outline of the five or six iroblemg we face for which amendments in law tire necessary. The first thing is fhai originally we had only the under-:rourtd cables und overhead wires. Now ve have VHF. UHF. Microwave and even he Satellite. Now. for example, under the lefinition_s in the Act the definition telegram' is inadequate. And, therefore, t is proposed in the Bill to expand the lefinition of telegram as well as to add he definition of 'tower' 'cabin' etc. Beause without this it will be difficult to vork. Now the pipelines will come. ou want to do some work near pipelines ome Inwenious "lawvers may lw rnm-art

if they say that telegram does not include cable, or cable does not include pipe, so how can you do it?

So, we are trying to anticipate what legal difficulties may be created, and therefore, additional amendments are proposed.

Of course, one can stretch—the judges can stretch . . but it depends on the court. If you permit me I will cite am ' instance. While practising in Bombay, High Court, a sugarcane grower filed a writ petition and the question for consiion was. what is the meaning of the term vegetable under the Sales Tax Act, It came before two distinguished judges of the Bombay High Court; lawyers on this side and lawyers on that sides argued . anj argued for a fortnight; dictionaries were quoted; authorities were cited, precedents were enumerated and the two distinguished judges of Bombay High Court solemnly declared that sugarcane is vegetable. So, we do not want that it should be stretched; let us make it clearer what telegram means, what a cable means

what a tower means. Therefore the proposed amendment is about the definition.

The second problem which we have faced is abou; some agitations. Agitations are legitimate in ;> democracy. I accept. But unfortunately what happens is. the first favourit target is the transport, ¹he buses and the second is the poor post-office or the telegraph office. So. we are making a provision that anybody doirn 'act of damaging or destroying telephone exchange will be liable for punishment.

The third problem, according to our officers, is that although there Ls rule-making power it is not very clear when you can issue a licence and under what conditions. When you can revoke and all that. T have myself been Chairman of the Committee on Subordinate Legislation of the Rajya Sabha for two vear_s and T hold the view, which the Committee also held, and rightly, that power should not be sought to be derived from th_e rule; it should be made clearer. Therefore, we are making it clear in this amendment and that under the rules, when a licence for telephone or wireless can be issued and

it can be revoked, what is the procedure and such matters.

The Indian Telegraph

The other problem is, as I mentioned, sometime our exchanges and our buildings are disfigured by some people unauthorisedly. And I can claim with some pride that some of the best buildings, from architectural point of view, are Ihe post office and telegraph office buildings. Take the Bangalore building; it is im tune with the surrounding architecture, in marble. Suppose, somebody tomorrow disfigures it. It will not only be an offence to the aesthetic sense of ours but also against the social values. Therefore, we are providing for penalty for such disfiguring of the building.

Last, and perhaps the most important, is, there is a mischief in some exchanges and that mischief is of diversion of lira's There are some bad elements among the employees, as in nil professions and all walks of life, who seek to divert the lines so that a call originating from me is made to appear as originating, say from Mr. Patil's house, or the meter is stopped so that free call is given and nothing is charged. When I went through the Act 1 found lhat there is no specific provision to deal with this, and by stretching it a little, you can bring it within the ambit of section 21. But the punishment will be only Rs. 50. So, we are adding a new section to say that diversion of lines will be a cognizable offence and the punishment will be 3 years. We hope that it will act as a deterrent; it will benefit the subscriber, as well as the Government which loses large amount of revenue.

Rest of the amendments are mostly consequential in nature and. therefore, 1 will not dilate o.n them I will put it in one sentence that this Bill reflects the response of law to technological deveolpments and therefore, with these few words, I command that the House do take il into consideration.

MR. DEPUTY CHAIRMAN: There is an amendment by Shri Ramakrishnan.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Sir, I move:

"That the Bill further to amend the Indian Telegraph Act, 1885, be referred to a Select Committee of the Rajya Sabha consisting of the following members namely:-

(Amdt.) Bill, 1983 , 318

- 1. Shri Dipen Ghosh
- 2. Shri R. Mohanarangam
- 3. Shri S. W. Dhabe
- 4. Shri Lal K. Advani
- 5. Shri V. Gopalsamy
- 6. Shri K. Ramamurthy
- 7. Shri Ramanand Yadav
- 8. Shri B. Satyanarayan Reddy
- 9. Shri Kalyan Roy
- 10. Shri M. Kaiyanasundaram
- 11. Shri R. Ramakrishnan

With instructions to report by the first week the next Session."

MR. DEPUTY CHAIRMAN; The Motion for consideration and the amendment are now open for discussion. We have two hours for this Bill. Shri Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal): Sir, I have carefully listened to the hon. Minister, while introducing the Bill. He has said about the first introduction of the telegraph and telephone system during the Delhi Durbar and he also said that the Act was first enacted in 1885, My impression about the telegraph and telephone system is this that perhaps, in 1984, after hundred years of enactment of this original Act, we have almost gone back to the D.^'hi Durbar stage, to the period of the Delh Durbar and to the period when this Act was initially enacted.

Vice-Chairman ΓThe (Shri Syed Ahmed Ali, in the Chair]

Sir, the telephone service in this country, everybody will agree, is in a shambles Even in regard to telegrams, Ordinary telegrams when it will reach the destination, nobody knows. In regard to urgent telegrams, if one sends it, one is not sure, there >s no guarantee that it will reach in time. In regard to telephones, it is simply horrible. Sometimes, the telephones remain dead, not for a day or two, but for weeks

[Shri Sukomal Sea] together. Bui the subscriber has to pay the rem, as usual.

SHRI SANKAR PRASAD MITRA (West Bengal): For months.

SHRI SUKOMAL SEN: For several months also. Then, there are wrong connections and other faults are aslo there in the telephone system. There is no systeml in the telephone department to improve these things to rectify all these faults and defects. The people in the country, the subscribers hoped that a Bill will brought forward which will try to improve the telegraph service and the telephone system and that Government will take measures, stringent measures and methods, to improve the telephone service. But instead of this, our hon. Minister has now come up with a Bill, which has actually nothing to do with the improvement the telephone service. Tb_e hon. has said that this Bill is in response to law, he also said it is in response to technological development. What technological development and what response to it, 7 do not understand. In other countries, which call, to a certain extent, developed we have seen how fast and how efficient the telecommunication service is. For a civilised society, for the development of society and its industry and economy, fast and accurate telecommunication service is a must. But ours is a-different case. '[am disappointed that the hon. has come up with 3 Bill which has actually nothing to do with the improvement of the service. I am disappointed that the Ministry has not thought it fit to bring forward a Bill for improvement ot the telephone servic_e or to take some administrative measures, or certain other measures, to develop it. On the contrary, they have come up with a Bill which actually designed against the employees who are working in the telephone and telegraph departments, against the trade union movement and also against the general democratic movement. I will show it one by one.

About the provisions of this Bill, it is seen that penalties and punishment have been made more stringent. If this Bill is cot considered in an isolated manner, if

this Bill is considered in an overall maihow the Government is funcner, tioning nnd how the other Bills are coming up^ you wiH find that the Government of India, now a days, is trying to arm itself with more and more draeoniao powers, extraordinary powers. by One one, they are coming up with either Ordinances or with amendments to existing Bills, which will give them draconian powers to deal with mass movements the country, to deal with agitations by various sections of the people on different issues. Actually this Bill is designed arm the Government with more draconian powers so that they can deal with certain situations. I feel. Sir, the offences which could be dealt with by the other laws of the land, like the Tndian Penal Code or the Criminal Procedure Code, these offences will how be dealt with by this Bill in a more stringent way. I will give exampels. Amendment has been made in section 24 making punishment more stringent. In place of one year imprisonment they have substitued 3 years of imprisonment for tempering with telephones. If amy tempering is done by some elements in the telephone lines to get the message tc learn the message, he will be punished by three years of imprisonment instead of <-nc year's imprisonment. Here I like to ask the Government when Government itself makes some arrangement for tempering with the phones of the political leaders who are in the opposition, when they tap the telephones of *he opposition leaders and the opposition Members of the Parliament has any punishment been prescribed for that? If the telephone service of the opposition leaders or of opposition trade union leaders or of political leaders is tapped by Government by some mechanism, what is the punishment for that? This thing is going on very freely. Every one of us knows th it, how the telephones of the opposition Members, of the leaders of the trade unions and other political parties are tapped how the messages are conveyed to the Government 'y tapping of the telephones.

Then I will, come to section 27A. The provision made under Section 27A is al!

[Shri Sukomal Sen] right. I agree with it. But when you come to Section 27B, it has no connection with the diversion of lines which is criminally done by some people. Section 27B(2) in the Bill says:

"ff any person maliciously defaces, disfigures or otherwise destroys any sign bpaVd or any equipment b a telegraph office, or office, he shall be punished with fine which may extend to two hundred rupees."

Our Minister has talked about the achitectural. values of telegraph offlce and other places. We have examples and instances when we have found that the employees of the trade unions, when they have gone in agitation have put up some posters: on the walls of the telegraph office and they have been punished for that. So, it is not the question of architectural value. Everyone to us in the country knows the architectural value of the important places of the monuments, whethet they are telegraph buildings or historical buildings or any other such places. But we have instances when trade union people and ofher graph employees have been punished when they have put up some posters or when they have written some slogans or some of their demands on the walls of the telegraph offices. They were punished and they were proceeded against. Therefore, thus is directly nteant against the employees who are in ihe telegraph and telephone services.

Coming to the amendment made in section 28, the original section 28 of the Act says I quote;

"If any telegraph office, or any person not being a telegraph officer but having official duties connected with any office which is used as a telegraph office is guilty of any act of drunkenness, carelessness or other misconduct..."

Now the Government in this Bill has added the words •'w.ilful slackness, obstructions," after the word "carelessness". In this connection. Sir, we know it very well that go-slow is a legitimate part of the trade union movement. I feel that for suppressing the trade union movement for punishing the employees who adopt go-slow

tractic they have inserted these words, 'wilful slackness, obstruction'. After the Bill is passed, all the go-slow tractics of the trade unions of the telegraph and telephone employees will be dealt with under this provision of this Bill and they will be punished by severe penally of imprisonment for three years instead of three months as was the case in the original Act. Then I give another example. If you see section 32A, you find that arbitrary powers have been conferred on the investigation officer. I do not want to waste the time of the House but if you read clause 32(a) and o: auses, you find that any gazetted officer of the Central Government authorised by a general or special order for investigating into any suspected case of commission of a cognizable offence has been given sweeping powers to interrogate people< to collect information, to compel people to give information. In this way these Government officials have been given extraordinary powers, sweeping powers to deal with their employees.

Then "we find that in another way the employees have been made a target in this Bill. There is another clause which says that any person required to furnish any information or to produce any telegraph apparatus, registers, records or other documents to rn officer authorised under section (2) shall be bound to do so within the meaning of sections 175 and 176 of the IPC. Here also the language is that any person can be compelled to give information. It means the whole drafting of the Bill has been done in such a way as to arm the Government with extraordinary and sweeping powers to deal with all sorts of agitations outside the telephone services and inside the telephone services. So it is against the trade union movement md the employees. It is against the democratic and other agitations of the masses and this Bill has nothing to do with improving the telephone services or improving the telegraph services. So I am very sorry I have no other option but to oppose this Bill wholeheartedly.

श्रो महेन्द्र मोहन मिश्र (विहार) : उपसभाष्यक्ष महोदय, मैं विधेयक का

[श्री महन्द्र मोहन मिश्र]

जो ग्रभी इस सदन में ग्राया है, उसका तहेदिल से समर्थन करता हं । इस सिलसिले में हमारे माननीय मंत्री जी ने, इस विधेयक के लाने के पूर्व जो कठिनाई थी, उसका जिन्न किया । इस सिलसिले में मैं यह बताना चाहता हं कि मैं अभी अमेरिका अोपन हार्ट सर्जरी कराने गया था तो मुझे वहां टेलीफोन संचार व्यवस्था को देखने का मौका मिला । जब मैं आपरेशन के लिये जा रहा था तो मुझे अपने बैंड पर से ही पटना, मजफ्फरपुर, बंगलौर, दिल्ली अपने लडके से, भाभियों से, पिता जी से बात करने का मौका मिला। मैंने सोचा कि देखो संचार सेवा इन देशों में कितनी सुविधापूर्वक है । ग्रापने कहा कि 1947 में कूल 80 हजार ही हमारे देश में टेलीफोन थे ग्रीर गत साल 1983 में 55 हजार टेलीफोन की व्यवस्था प्रदान की । मैं निश्चित तौर पर यह कह सकता हूं कि बहुत सोच समझ कर मंत्री जी इस विधेयक को सदन में लाये हैं । एडवांस टेक्नो-लोजी के बढ़ने से निरन्तर इसमें प्रगति हो रही है और इससे इनको कठिनाई होती है। इस संवार सेवा को किस तरह से हम लोगों में प्रिय बना सकें इस कारण वह यह बिल लाये हैं। आपने कहा कि वसों में लोग चलते हैं लेकिन बहुत से लोग विना टिकट सफर करते हैं, रेलों में बिना टिकट सफर करते हैं । हम उन्हें पकड़ कर फाइन कर सकते हैं । लेकिन जो हमारी संवार सेवाग्रों में दुरुपयोग करते हैं, चोरी करते हैं उनको पकड़ने का धीर सजा देने का कोई साधन नहीं है, कोई कानन नहीं है जिसके जरिये से उनको पकड़ सकें ग्रीर सजा दे सकें । हमारे भाई ने कहा एम्पनाइज के खिलाफ, उनके

खिलाफ यह बिल लाया गया है, ऐसी बात नहीं है । हमारी सुविधा किस तरह से बढ़े, इस उद्देश्य से सदन में यह बिल लाये हैं इसलिये मैं मंत्री जी का शुक्रगुजार हूं ।

दो-तीन बातें और कहना चाहता हूं । मैं सन् 1983 में अमेरिका में था तो उस समय वहां वर्ल्ड कम्युनिकेणन ईयर मनाया गया था । उस समय निर्णय हुआ था, सरकार को कहा गया था कि इसकी सुविधा को बढ़ाने के लिये जितने अच्छे कदम उठा सकते हैं, उठाने चाहियें ।

उपसभाध्यक्ष महोदय, मैं यह कहना चाहता हं कि देश में प्रगतितभी होगी जब यहां पर जो यातायात की सुविधाएं हैं, संचार की सुविधाएं हैं, उनमें प्रगति हो। इनमें प्रगति होने से निश्चित रूप से देश में प्रगति होगी। उसी के अनरूप हमारी प्रधान मंत्री ने सन् 1983 में वर्ल्ड कम्युनिकेसन्स ईयर में दो-तीन महत्व-पूर्ण निर्णय लिये। उन्होंने निर्णय लिया कि हमारे जितने भी मेजर एक्सचेंज सीटीज में हैं उनको इलेक्टानिक्स एक्सचेंज में बदला जाय ताकि जितनी भी काल्स होती हैं वे ग्रासानी से मिल सकें ग्रीर उनमें किसी प्रकार की खराबी न होने पाये। जहां तक मझे जानकारी है, दिल्ली में दो-चार इस प्रकार के एक्सचेंज उपयोग में ग्राने लगेंगे। दूसरा निर्णय उन्होंने यह लिया कि इन एक्सचेंजों में जितनी भी इक्बोपमेन्ट्स, पार्ट-पूर्जे लगेंगे वे सब हमारे देश में ही बनेंगे, वे इंडिजिनस होंगे। ग्रमी तक हमारा ग्रन्भव यह रहा है कि अगर भौजार बाहर से मंगाये जाते हैं तो उनमें खराबी ग्राने पर उनको ठीक करने में काफी समय लग जाता है। लेकिन अब हमारे प्रधान भंबी ने जो यह निर्गय लिया कि इन ग्रीजारों का निर्माण

देश में किया जाएगा, इससे आसानी से किसी भी खराबी को दूर किया जा सकता है। इस सिलसिले में आपने गाँडा में एक प्रोजेक्ट लगाई है। इससे आसानी से उन पूजी को रिष्लेस किया जा सकता है जी खराव हो जाएंगे।

The Indian Telegraph

सन 1947 से पहले हमारे देश में बहुत कम टेलीफीन थे। बड़े-बड़े शहरों में भी कछ ही लोगों के पास, 15-20 लोगों के पास टेलीफोन या रेडियो हमा करते थे। वे एक लक्जरी माने जाते थे ग्राज समय की प्रगति ने यह सुविधा जरूरी कर दी है। इस दिशा में देश का तेजी से विकास हम्रा है। इस दिशा में जो प्रगति हुई है यह हमारी पार्टी की देन है। यह बात जरुर है कि इसमें कुछ खामियां भी हैं ग्रीर उन खामियों की तरफ हम मंत्री महोदय का ध्यान भी आकर्षित करते रहते हैं । लेकिन संचार काम जिलना भी इन्फ्रास्ट्रक्चर देश में पैदा हुआ है उनसे हमारे देश की प्रगति हो हुई है।

ग्राज स्थिति यह है कि ग्रगर हम मजफफरपुर से या बिहार के किसी क्षेत्र से या बिहार के उस इलाके से जहां से हमारे श्री हनमदेव नारायण यादव आते हैं, वहां से हम विवेन्द्रम या मद्राई, बंगलीर, बम्बई ग्रादि किसी भी स्थान पर बात करना चाहते हैं तो बात कर सकते हैं। दिल्ली से दुनिया के किसी भी कौने में बात की जा सकती है। श्रभी कछ दिन पहले ग्रापने ग्रास्ट्रेलिया ग्रीर ग्ररव देशों के साथ संचार संबंध स्थापित किये हैं। ऐसी स्थिति में मैं शमझता हं कि हमारे देश ने संचार के क्षेत्र में काफी प्रगति की है। मैं मंत्री महोदय का ध्यान इस तरफ भी दिलाना चाहता हं कि ग्रापने रिसर्च टीमें बनाई हैं ग्रीर उनकी ग्रनशंसा को ग्रापने कान**नी** रूप भी दिया है, लेकिन अभी देखने में

यह आता है कि टेलीफोन में कई बार वन वे ट्रैंफिक चलता है। मान लीजिये, उपसभाध्यक्ष महोदय, मैं ग्रापसे वात कर रहा हुं तो ग्रापकी बात तो मुझे सुनाई देगी, लेकिन मेरी बात आपको सुनाई नहीं देगी। इसलिए मैं चाहता हं कि यह जो वन वे ट्रैफिक है, जो एक तरफ की लाइन खराब रहती है उसकी तरक ग्राप घ्यान देने की कुपा करें।

(Amdt.) Biit, 1983

दूसरी बात मैं यह कहना चाहता हं कि सन् 1982 में मैं इस सदन का सदस्य था। ग्रापको यह सुनकर ग्राण्चर्य होगा कि उस साल हमारा एक बार विल 26 हजार रुपयों का ग्रागया। नौ महीने तक हमको वेतन नहीं मिला। उस वक्त हमारे श्री स्टीफन साहब संचार मंत्री थे। मैंने उनको लिखा कि मैं एक गरीव सांसद हं। ग्रगर स्वह भे शाम तक टेलीफोन चलता रहे तो भी इतना विल नहीं ग्रा सकता है। हमतो ग्राधे समय विहार में रहते हैं। उसके बाद सात महीने के 6-7 हजार रुपये हमें मिले, बाकी रुपये काट लिये गये। उसके बाद हमने ग्रपना एस० टी० डी० काट दिया। पिछले महीने हमारा 15 सौ काल का विल ग्राया है। ये भी लोकल काल्स हैं।

श्री रामानस्य यादव (विहा) : में टेलीफोन की चाबी जैव में लिये फिरता हं. फिर भी मेरा एक हजार का बिल आया है।

श्री महेन्द्र मोहन मिश्र : श्रीमान एक बात में यह भी कहना चाहता हं कि जहां भ्रापने महरों में स्विध एं दो हैं वहां देहातों में भी मुविधाएं देने को जरूरत है। आपने पांच किलोमीटर पर संचार सुविधा देन की बात कही है।

[थी महेन्द्र मोहन मिश्र]

ताकि देहातों में भी इसको कर सकें। इसको करने के लिये, जैसी कि मुझे जानकारी है. 1990 तक सारे भारतवर्ष में ग्राप एक नेट वर्क बना देंगे। भारत गांवों का देश है, ग्रधिकांश लोग गांवों में रहते हैं, किसानों का देश है, इससे उनको भी यह सुविधा प्राप्त होगी। ग्रापने इसमें जो चोरी होती है उसको ग्राफेन्स बनाया है ताकि पुलिस उसकी ग्रासानी से पकड़ सके ग्रीर एकजीक्यटिय मजिस्टेट सजा दे रको। जो इस तरह की चौरी करता है वह हमारे समाज कैसाथ, हमारे एक्सचेकर के साथ विश्वासद्यात करता है उसका दुरुपयोग करता है । मैं महोदय का इस बात के लिये शुक्रगुजार हुं कि उन्होंने इसमें चोरी करने वाले लोगों को, गलत काम करने वालों को कैंद की सजा तथा फाइन की सजाका प्रावधान किया है, यह एक सही कदम है और मैं इसका समर्थन करता है।

ग्रव मैं मंत्री जी से मुजफ़्फरपुर, जो नार्थं बिहार का एवसचेंज है उसके बारे म कहना चाहंगा। ग्राप वहां की फिगर उठाकर देंखें। इन क्षेत्रों में, यह बात ठीक है कि बिजली की कमी के कारण कुछ सीमा तक इन एक्सचेंजों का चलना मुश्किल हो गया है। लेकिन आपकी ओर से जनरेटर्स का प्रबंध किया गया है । लेकिन यह बड़े दुख की बात है कि कहीं कहीं वहां के कर्मचारी जनरेटर्स नहीं चला पाते हैं ग्रौर वे बेकार पड़े हुए हैं। नतीजा क्या होता है कि नम्बर ग्राफ काल्स, मूजफ्फरनगर डिवीजन बहुत प्राना डियोजन है, बहुत कम हो पाती हैं। द्याप जांच करवाइये कि 24 घंटों के अंदर वहां जो फाल्ट होते हैं उनकी कितनी रेपेयर होती है। कितने ट्रंक काल ग्राते हैं तो कितने मच्योर होते । मैं जब अपने

क्षेत्र में जाता हुतो मैं एस० डो० यो० (टेलीफोन) को कहता हूं कि मैं यहां आ गया हु जरा स्थाल रिचये तो वे उसमें सुधार कर देते हैं। श्रीमन, मैं नो एक सांसद हूं लेकिन जो एक ग्राम नागरिक को परेशानी होती है उसकी देखते हुए मंत्री जी से निवेदन करना चाहता हूं कि वहां ग्रधिकांश टेलीफोन ग्राउट ग्राफ ब्राडंर हैं। ज्यादातर टेलीफोन ठीक काम नहीं करते । श्रीमन, हम प्रगति की ग्रीर बढ़ रहे हैं तो क्राप इस परविचार करिये कि कैसे इसको दृष्ट्य किया जा सकता है, इसको ग्राप देखें। इन शब्दों के साध मैं मंत्री महोदय को जानता हं, वे एक कर्मठ ग्रीर निष्ठावान व्यक्ति हैं। मैं उनसे कहना चाहता हं कि इमर्नेसी के जमाने में जब गाडी म्राती थी तो लीग उससे अपनी घडी मिलाया करते लेकिन उस बबत भी एस०टी०डी० मे स्घार नहीं ग्रा सका । मैं मानता हं कि श्रीमती इंदिरा गांधी के नेतत्व में, उनके मार्ग दर्भन में ग्रीर ग्रापकी तत्परता से इस दिजा में जो प्रयास चल रहे हैं वह सफल होंगे ग्रीर निश्चित नीर पर यह सुविधा लोगों को ग्रन्छी तरह उपलब्ध होगी। महोदय, टेलीफोन के चार्ज भी बढ रहे हैं ग्रीर इम्पलाईज की संख्या भी बढ़ रही हैं। एक टेलीफोन आपरेटर को जितने काल करने पडते हैं । उसका ग्रीसत मश्किल से 15 पडता है अयोंकि इम्प्लाईज की संख्या बढ़ गई है। टेड युनियन के लोग इसके लिये लडते हैं। पहले जब वे 150 काल के करीब करते थे अब 14-15 काल करते हैं। हम भी च। हते हैं कि जो लोग तौकरी पर हैं उनकी सर्विस कंडीशन ग्रच्छो हो लेकिन जो लेबर मवर्मेंट में काम करने वाले लोग हैं उनका भी यह दायित्व है, उनको यह भी नोचन। च हिए कि समाज के प्रति उनका एक उत्तरदायित्व है, देश के प्रति उनका एक दायित्व है।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करतः है।

SHRI R. RAMAKRISHNAN: Vice-Chairman, Sir, this Bill by itself is a. very innocuous one, and it is 'uite welcome. As the hon. Minister 'nimself h;is stated, it is the response of the law to the various recommendations made by the committee of officers. I wholeheartedly support this Bill not only because it seeks to m'ake certain changes to facilitate better working of the Telephone Department but also because the Minister has brought forward 'nis Bill in this House, which wiH give us an opportunity to discuss the functioning of his Ministry, which we did not get for the last tw_0 or three years.

Sir, my task is made more difficult because this is one of the few departments, which is headed by a very efficient Minister and 'an able Deputy. I am not flattering Mr. Gadgil because 'ne is a friend of mine.' But rny task is more difficult because I want to criticise the Department in whatever measure. But I hope he will take this as constructive criticism

SHRI V. N. GADGIL; Welcome.

SHRI R. RAMAKRISHNAN; Sir, 1 will start with a joke. But I hope that the whole thing would not become a joke. Recently, I saw a cartoon in which a person $^{\text{wa}}\text{s}$ making a phon $_{\rm ft}$ call and suddenly he fainted. Somebody wanted and asked what 'nad happened. Tbey s'.iid that he had got the correct number on the first dialling. So, this is the sort of experience which one gets when one talks about the telephone.

Today, Sir, a country's development is judged not merely- by th» industrial and other progress which it makes, not merely by the number of persons living above or below the poverty-line but also the all-round development is judged by the advancement which it has got in the field of communication. Today with advancing technology when the pace is SQ fast that every minute something or the other becomes obsolete, it is rather -«, »t« ,,, ;, Tnrlia Hfisnit[^] 37 years of

independence, have not got a good infrastructure as far as communications are concerned. We are still having the outdated Strowger and the crossbar equipment which we bought at hand-me-down. I do not know the reason* behind it- Anyway, it is fortunate that we are going in for electronic and digital and other things. What pains me is that this country has lost a lot of foreign exchange, I can give you one concrete experience, that 'a multinational, the Singer sewing machine company, has shifted its Asia and regional headquarters from Delhi to Bangkok. Ths only reason why it shifted the Vice-President's office to Bangkok is that the communication facilities within this country and to other countries from this country- were so bad, so much so that ne'arJy 4 to 5 lakhs of rupees which was coming in as valuable foreign exchange were lost for us apart from the employment opportunities it provides for several locals. But that is just an example f am saving you.

Before taking up the two departments which are in thi_s Ministry, thi_s Bill concerns only tlie Telegraph Department. I would like to slay, one of best things they did when they came to power was the setting up of the H.C. Sarin Committed its report. But, Sir, I do not know many other committees, went into detail, submitted periodical reports and made as many a 434 recommendations. It is well over two years since the Committee submitted its report. But, Sir, I do. not know what the stage is at which the Government is considering this, whether it has 'accepted all the recommendations or rejected some of the recommendations or the major ones are under process. Uers I would like to ask the Minister whether one of the important recommendations made by his Committee, namely, bifurcating t'ne P. and T. Department into two departments under two separate Secretaries and having two separate boards, is being considered or not. This will enable the Government to function in the most effective and efficient manner, 'and I commend this to the hon. Minister.

Sir, on the 21st of April, 1984 the Minister, while addressing a Press con-

of funds

[Shri R. Ramakrishnan! ference, said that the national Communication policy is under process and it is under finalisation stage and it wiH be presented before this session of Parliament. I would like to request him on this occasion to see that Phis national communication policy is placed before the House during this session so that we can consider it in detail. On this occasion, Sir, I congratulate the Government of India and particularly in the Department of Electronics when Mr. Sanjeevi Rao the other day mentioned in the telecommunication policy the private sector would be allowed to manufacture telephone equipment. This is one step by which the strictness of the Industrial Policy Resolution of 1956 has not been adhered to, and this is a welcome step, and ! hope that the Government will initiate steps to see that some of the big houses come forward to manufacure the necessary equipment in the private sector.

Sir, I will only make a passing reference to the Postal Department which is more efficient of the two departments. But it is also the Department which i,ncur_s the most losses. Actualy. Sir, the Telephone Department has got a working expenditure of about Rs. 855 crores has result in a surplus of Rs. 440 crores during the last year according to the figures I have. And this Rs. 440 crores plus something more goes to the postal department. This, of course, is more efficient. Our country has come in for commendation as far as the postal services are concerned. There are as many as 1,45,000 post offices all over the country, 1100 crores letters, 17 crores telegrams, 15 crores money orders, 12 crores registered letters are being delivered every day. About nearly 9 Iakh people are employed in the P and T department. I think this is the second most important department and employs 'a large number of people which is next to the Railways. They are doing this in a fairly efficient

manner. But unfortunately the subsidies i etc., involved in-postcards and so many

other tilings are so much that this de-

partment ls in rhe red. So, once you

bifurcate these two departments, you

will know how you can geftr up your

that by 1990 the Postal Department would become efficient. Sir, one thing which strikes me as singularly good is both the Minister who- is out-spoken as well as the Bill itself in the main objects and reasons accepts certain facts Speaking at a meeting of P 'and T Week. Shri Gadgil observed among other things. I quote; "We are acute.lly aware of the fact that the quality of the service particularly the telephone system being provided is anything but satisfactory". Sir, I salute him for coming out with such a bold statement. Though he is a Minister the reason why he gets away is so conscious of the fact that he tries at least t_0 makg a_n honest effort to see that certain things are made right unlike certain others Who are now dead and gone-of tfie dead speak nothing but good. But I would only like to say to that the main objects and reasons the Bill itself realises for the first time, so many Members here are speaking about t'ne inflated STD Calls. Once I was a victim of inflated STD calls. The matter is pending before the Hon'ble Minister. But it is not right forum for me now to ventilate my grievances. Although I locked my room an inflated STD bill has received by me from the Telephone

Department. But anyway now he says

in the Statement of Objects and reasons

sub-pfara 3 of para 2. "Of late, unauthorised diversion and use of subscribers,

telegraph lines for making trunk and

STD calls is "causing severe loss and

damage to both' bona-fide subscibers

and the department". Here is' a cons-

cious acceptance of a fact which we alt

economy. Sir, on this account I will be

failing in my duty, if I do not cong-

ratulate the Hon'ble Minister and his

officials for recommending a massive

amount of Rs. 12,000 to Rs. 13,000

crores investment during the Seventh

Five Year Plan with a foreign exchange

involvement of Rs. 1,850 crores should

completely make everything new. I hope

that the Prime Minister and the Plan-

ning Commission will 'approve of this.

I do not know w'hat will be constraint

I am sure the Hon'ble Minister who

is quite energetic must press for this so

know and i am sure after due investigation not only for the Members of Parliament but also for the numerous subscribers who have been put to great loss by the faulty metering and unauthorisd defects, justice will be rendered.

Now, Sir, coming to some of ths points about the Telephone Department. itself, no doubt we have made a giant leap from 1947 when there were 83,000 telephones. But now we are having over 2.5 million telephones in the country today. You are also having ambitious plans io the rural areas that at least within 5 K.M. there shoud be a telephone which I hope will work. But. Sir, if you consider ourselves with foreign countries, the total number in terms of percentage, the number of telephones in rural areas is 0.4 per cent, 3 per centin the cities and about IOO per cent in advanced places as compared to a density of 164 per cent in spread out areas-in foreign countries oi over 200 per cent density in important places both in the West and th' .: East. this is the comparative figure which I can give the Hon'ble Minister. So, our country should really go a long way to see that every subscriber gets a telephone at least within a reasonably time. today waiting list is over 5 lakh nnd by 1990 it is expected to go up to 10 lakhs and with the fast growing demand and business you can imagine how it will be. Sir, there is one thing about the telephones. My friend, Dr. D'Souza is not here; he is always against multinational pharmaceutical firms. But Dr. Najma Heptulla is there; she has also intimate knowledge about multinational pharmaceutical firms. I have a great doubt whether the multinational pharmaceutical concerns are hand in glove with the telephone department people because the surest way for a person to get a headache or to develop emotional instability is to go to the telephone and make a call so that they will be able to promote products like Aspirin and Saridon er later on if they have to go in for depressants or tranquillizers. I do nol know. But I have such a suspicion and I hope the Minister will ally it.

Another thins about the working of the telephone department is the recovery of dues from the subscribers. I think I will be carrying coal to New Castle if I tell the Minister that the telephone dues from the Central Government ia 1980-81 was Rs. 8.77 crores, in 1981-82 Rs. 12.76 crores and in 1982-83 Rs. 44.39 crores. These are dues which have not been collec ted. [do not know why you did not collect them: is is collection by one wing from the other wing of your own Government. The dues from the. Governments were Rs. 1.36 crores in 1980-81, Rs. 2.47

(Amdt.) Bill, 1983

1981-82 and Rs. 9 crores in do not know what is the difficulty in collecting your dues from the various State Governments. Now comes the saddest —the dues from private subscribers. In 1980-81 they were Rs. 1.65 crores, in 1981-82 Rs. 2.66 crores and in 1982-83, Rs. 6.14 crores. All these dues go on mounting. I have given the figures from the Minister's own reply to a question in the Lok Sabha. And these bills are going on mounting. Whai is the reason for the non-recovery of these dues? This is a matter which has got to be gone into in

Sir, now I come to one or two important points regarding the functioning of the telephone department. One is that the Government has got to take an early decision about the use of cordless telephones. I think the .rai pros and cons are being coiiside.cd in the department itself and I am given to understand that the Minister himself is in favour of making its use legal. You know both in Delhi and elsewhere, a lot of VIPs, businessmen and other people, who have either brought one or smuggled in one or bought one from Palika Bazar and othr places, are using these cordless telephones, So why not make this a legal thing, by taking an early decision en this? Secondly, one of the persons connected with the World Bank, a Swiss economist called Dr. Walter H. Rambousch has said in an article that the World Bank and the International Development Association have advanced more than 700 million dollars in the last few years to over 40 countries for loans in relation to communications. I am sure

[Shri R. Ramakrishnan]

that this is going to be a much bigger amount in the years to come. Why not we take advantage of this for improving our telephone system?

Sir, apart from these, there is only other matter which I would like to mention and that is about the functioning of the telephone system in the Slate of Tamil Nadu and particularly in Madras, where I come. The Sarin Committee 1981 observed that as compared to Bombay, Calcutta and Delhi, Madras was the best. But I wish the Sarin Committee or some other committee appointed under Mr. Kohra or anybody in your ment is asked now to go and see how the telephone system is now working in Madras. Once I felt very sorry to go to Calcutta because I could not make a call to the next room. But in the last one year, die telephone system in Madras has become so bad, so deplorable that you cannot describe it. The number of wrong calls that come from every telephone or go into every telephone is something fantastic. And they have established two new exchanges and they are going to have one electronic exchange. Secondly, Sir, 1 do not know why the Minister has Telephone sleeping over the Advisory

Committee which is supposed to be of help to die department. For the last more than one year, there is no Telephone Advisory Committee in Madras, so much so so that many subscribers phone the members of the erstwhile committee and tell them; "What are you doing? You are all members of the Telephone Advisory Committee. Why don't you do something?" There are telephones which do not work for two or three or four days together The Estimates Committee Parliament had made a recommendation that if a telephone did not work for certain period, a rebate should be given. I do not know at what stage of acceptance or consideration this recommendation is in the department. As far as Tamil Nadu is concerned, and in Madras in particular, the telephone system come very bad. I invite the Minister to* go incognito to Madras to any one of the residence* and try to make a call and-see

what happens. Please do something to tone up th.* T:'j phone Department as far as Madras and Tamil Nadu are concerned because the infrastructure and the technicians there are quite good; they cannot suddenly go wrong in a day. Something has got to be done on a, war-footing.

Finally, I would like to inform the Minister a.nd the Bill itself speaks of unauthorised diversion. There are a number of gangsters, particully those who are connected with horse-racing in which the amount of betting involved is in crores of rupees, particularly in Bombay. The Minister perhaps himself would like to make an investigation or I can tell him separately about those persons because I do not want to bring them on record here—they have a parallel telephone system working for them. There is a hotline between one horse-race and another horse-race elsewhere and they are also able to switch on and off the commentary. And they speak on your P&T phone for hours and hours without paying even as much as Rs. IOO or Rs. 200. How they are able to enjoy these special coneessions it is for you to look into. This must have already come to the knowledge of the Minister. I hope that under the energetic and dynamic Mr. Gadgil the Telephone Department will do

One final thing before I conclude and it is about the consumer and civic awareness. The consumer and civic awareness of the whole thing has gone up to a great detail. I would reque.t the Minister not merely to end with these amendments to Indian Telegraph the Act. Indian Telegraph Act is almost a century old and it contains very many obsolete references to railway companies which no longer exist. Section 6 of the Act refers to a railway company. That also needs amendment. Similarly there are other obsolete references here and there. Thanks to the consumer awareness and the several petitions filed in the High Court of Bombay, in the Supreme Court here, and so on,' certain rules of yours also are very obsolete. Rule 443 of the Rules says that a telephone may be disconnected without prior notice

a bill is not paid on or before the due But again Rule 421 requires the Divisional Engineer to give adequate notice before disconnecting. These just the anomalies which I can point out straightway. Similarly, Section 412-for the benefit of most subscribers I point out-requires the Divisional Engineer to maintain the instrument in good working order. One of the subscribers filed a petition in the Bombay High He said he was asking for da-Court. mages at the rate of Rs. 500 a day because the Divisional Engineering is not adhering to this rule. I hope the Judge gives him a good verdict.

With these words I hope we will have a better future as far as the telecommunication system is concerned.

SUSHIL CHAND **MOHUNTA** (Haryana): Sir, actually this 100-year old Act is sought to be amended in very perfunctory manner. As 1 could gather from the hanorable Minister's speech, he was impelled to go in for this amendment because of certain directions given by his Secretarial staff or officers who said that these amendments are important because otherwise they look after and ensure proper functioning of the telephones. The honourable Minister has only passed on what his officials probably conveyed to him; he has even cared to glance at these amendments and see for himself that some of these amendments are not needed. Some of them give the idea that no mind was applied. There are so many things which should have been done in this Act but which have not been cared for. Therefore, to start with I would support the amendment moved by my learned colleague, and though he has not pressed it is still open on t'ne Table—1 support it so that a comprehensive measure can be brought and we do not deal with or tinker with these provisions after IOO years as if what the Britishers had done in 1885 holds good even till today except changing the enormity of punishment meted out to certain offenders. 1 do not think that the Bill goes any step further. For instance, I will give a glaring instance. I hope I have not got a wrong copy. As I read it. I

find the following anomaly in clause t> which reads as follows:

(Amdt.) Bill, 1983

In section 7 of th; principal Act,-

- (b) in sub-section (2),—
- (i) after the word "line" wherever it occurs the words "cable chamber, tower," shall be inserted.

Now, I tried to probe into this. In the Annexure we have extracts from the principal Act. There in sub-section (2) of section 7, I do not find the word "line" at all. This sub-section reads:

- (2) Rules under this section may provide for all or any of the following among other matters, that is to say;-
 - (a) the rates at which, and the other conditions and restrictions subject to which, message^ shall be transmitted within India;
 - (c) the period for which, and the conditions subject to which, telegrams and other documents belonging to. or being in the custody of, telegraph officers shall be preserved; and
 - (d) the fees to be charged for searching for telegrams or other documents in the custody of any telegraph officer.

Now, I do not know where these words are to be added, because the word "line" is missing here.

SHRI V. N. GADGIL: If you see (e) of the original Act...

SHRI SUSHIL CHAND MOHUNTA: T was reading the original Act. The word "line" is not there in this particular subsection. This is the first instance.

Now let us go ahead and take .(i) in sub-clause fc). It reads:

after the word "line", at both the places where it occurs, the words shall be to-"cable chamber, tower," ted.

This is in respect of sub-section (4). But in sub-seciion (4) there is no word "line". Now, where are these words to be interted, I do not know.

[Shri Sushil Chand Mohunta]

Now see (ii) which says "in clause (a), after the word "lines", the words "cable chambers, towers," shall be inserted". When there is reference Io clause (a), there is no reference to clause (b). And clause (,b) contains the word "line". It says;

"subjecting the Central Government to any obligation to provide any telegraph line..."

This has not been amended. Clause (a) has been included, but clause (b) has been excluded.

If we turn to section 4, we find after the word "line"... But there is no word "line" in the proviso.

Now let us turn to clause 4 in • the Bill. This again I could not follow. Probably I may not be knowing proper English. It says:

In sub-section (1) of section of the principal Act, in the first proviso... 4 P.M.

"...for the word 'the Central Government may grant a licence', the words "subject to such rules as may be made under this Act, the Central Government may be grant a licence' shall be substituted." Actually, it shou'd be like this: "subject to such rules as may be made under this Act, the Central Government may grant. . ." and I think the word "be" was wrong and it could have been taken away. There is no idea of having this "be" which does not give any sense. On the contrary, if the construction could have been a little different and not in this manner as it has been done here which is a very poor drafting according to me. then the proviso should read like this:

"...provided that the Central Government may, subject to' such rules as may be made under this Act...".

This would have been better. The word "may" could have been put at the very beginning after the. words "the Central Government" instead of putting it at the last portion of the section as has been done in this Bill. It is very clumsily drafted and it is poor English and it is poor drafting. Then, we turn

to page 3. In the new clause (ab) which is sought to be added now, if we go through it, we will find that it does make any sense. It reads; "the period for which and the terms and conditions subject to which such licence shall granted;". It is a very poor drafting. So, 1 would suggest that we need not go through this Act in this manner as it gives the impression that we are rushing it through without applying our mind at all. You should scrutinise it and I through it thoroughly and see how best you can protect the telephone system with the provisions of the Act. I saying this because T would like to bring to your notice another thing. Now, there i provision in the Act which is sought to be amended. I am referring to section 7(2) (c). Now, sub-section (b) must have been in existence earlier, but later on must have been deleted. even in this amendment, you have thought it proper to cover up this deficiency by having clause (b) instead of keeping the space vacant after (,i). we have still (c), but we do not have sub-clause (b)! Now, look at (c) which reads:

"the period for which and the conditions subject to which, telegram¹; and other documents belonging to. or beinig in the custody of, telegraph officers shall be preserved; and".

Now, according to this amending Bill, the word "telegraph" itself includes a telephone and if it also includes a phone, how are you going to preserve a message given on a telephone? A message given over a telephone cannot preserved, but a message given through a telegram can be preserved. There is a reason why a person sends a telegram. He sends it under his own signature so that the messape ultimately is delivered or the message which he has sent can be connected to the person who has issued So, this is the idea behind it. But a telephone message cannot be preserved because there is no record of it and it is a thing of which there can be no record. I mean that it would be superfluous merely to say "that the word "telegraph"

includes "telephone". I do »ot also know why you thought it wise to say that vhe word "telegraph" would also mean telephone. Telephone and telegraph are two different things. You can as well as say, it includes all the world and you could have said tliat the whole world would be known by the word "telegraph". So, this is not the proper way to do it and this should not have been done like this. It would have been better if you had put the word "telephone" at the appropriate places by which the idea of a telephone could be grasped and the idea of protecting the telephone system by certain provisions is clearly understood. So, the word "efephone" should have been Put at appro-. priate places. Apart from this, according to the Bill, the words in clause 3, namely, "any appliance, instrument", are going to be replaced by words "elep'none or any other instrument, appliance". So, there i? a mention of the word "telephone" and, therefore, this word could have been added at the other phces also

have been added at the other phees also rather th, an mentioning that wherever word "telegraph" occurs, it would in telephone also. Now, there is another thing. This original Act talks of telegraph and wherever the telegraph sye is involved, we have described it properly. The offlce building and the buildings appurtenant to it are all protected. Now, in the Explanation under 'Definitions', you say.

"A buildiag or any premises or any part thereof shall not be deemed to be a 'telegraph olTke' within the meaning of this clause merely by reason of the location therein of a telephone provided to a subscriber."

I do not understand why the expression "provided to a subscriber" was added because they change the whole meaning of this explanation because there \$r_e\$ places wfaer_e you have telephone booths. Telephone booths are not provided to any subscriber. Yet an offence with respect to a telephone booth would be of the similar nature as an offence... (Time bell rings).

I have only spoken on the Bill. There are certain other points which I have also to make. 90 these provision? are Very clumsy and the Bill should be re-

drafted after re-study and only then it should be gone through.

(Amdt.) Bill, 1983

Now, speaking about other matters in regard to the telephone system in this country, though we have now a large and very complicated network spread throughout the country, yet we find that telephones in our major cities specially are mostly out of order. And when we make an enquiry as to what has gone wrong with ihe telephone we do not get any answer for it. After' trying, trying and trying to get a number when we fail we try to seek the assistance of '199'. And when we seek the assistance of '199' we get the reply that the telephone seems to be out of order, i ask; What about 'seems to be out of order'? Either il is out of order or it is working. When you say, 'seems to be out of order at the moment', you are as such in the dark as I am in the dark. The answer is: we do not know; it is only the testing department which can tell you whether it is right or wrong .and you may verify it from them. They give me the number. I ask the jesting department, and the testing department say: we will communicate, we are making an investigation and we are trying to find out what is the fault and if there is any we will let you know. What is the use of '199' service if they give us the same response which we ourselves ge after trying? How does it ".s'ist the sub scriber? Therefore, in cases where the sub scriber actually has some difficulty we should be able to get a definite answer through '199' especially when a group of telephones is out of order. I can understand if some local connection is disconnected; that can be understood. But sometimes a whole sector is out of order because that happens to be falling in a particular range; either it has rained too heavily or there has been a storm recently or some such disturbance; and we find that a. whole group of telephones is out of order. Mostly we have cable system which are laid underground, and since they are well protected normally it is not easy for these cables to be te'mpered with or to be disturbed Then in such a situation what goes wrong? Somebody should tell us. Experts in the department should also

[Shri Sushil Chand Mohunta]

know so that corrective measures can be taken so that this malady is not repeated.

The other day r had to go to Calcutta. I was trying to get someone there to rereceive me at- the Calcutta airport. But I could not get the number. Sometimes the ring was passing and sometimes ring was not even passing. I was trying from the Parliament House STD Service, which is here in Parliament House. Strangely enough, we have here the Directory of 1980 Parliament House STD Service has the Directory of 1980. They do not have the latest Directory. Ultimately when 1 reached Calcutta I found that the number had changed. 1 found that out of four telephones, two were out of order and the number had changed in the case of other two telephones. I could not find the nc/v numbers because the Directory was old. These are minor tilings which can be corrected

Companies are made and nobody attends to them. Probably the complaints of the Members of Parliament are listened to with some kind of promptness. But the complaints of ordinary people are not heard. For days together their telephones are out of order and the telephone service cannot be used by them. A person gets a telephone connection not because it is a luxury, but because it is a necessity. All his work is suspended for lack of telephone facilities Telephone is ,not availabe to him for five to seven days at a stretch. You don't give hirn any rebate in the bill, not to talk about compensating him for the loss caused to him. The telephone people do not have any calculation for allowing him rebate for the days his telephone was out of order. The complaints are there a.nd the Department knows that his lelephone was out of order. There is no such system. Tt should be there. You don't want to fleece the subscriber. The subscriber pays through his hard-earned money. (Time-bell rings)

You say that you will spread the telephones to the rural areas. T don't think it is possible by 1990. If it is done by the turn of the century, then we may be having slight good luck. The work of laving cables in the vitlaees has

not started yet. Then how is it possible to connect the whole country? Give 'us some practical things so that we may have a sense of satisfaction that the hon. Miniter has said something and that at least 70 or 80 or 90 per cent or some part of it is being done. You cannot connect the whole rural area with the telephone sys-

Now, the advanced electronic digital system is coming into vogue. I do not know why every time you dial, you get a wrong number. Digital system is a selfcorrecting system. Then why do we get wrong number? Is our equipment poor or is our maintenance poor? Or does someone keep on tempering with it? (Time bett rings) These things ate worth giving attention to and I hope the hon. Minister will see to it that the subscriber has sense of satisfaction and that he does not become jittery and panicky, running here and there to get a telephone connection. The standard of service to the subscriber should improve. This Act is good and we will not take much time Ib pass it. But there are no such provisions in this Biit which are urgent. They are not going to come into operation today. Therefore. send this Bill to a Select Committee order to review the whole Act, to have separate provisions for telephones telegraphs Wherever joint provisions are necessary, you can do so I do not subscribe to the view of havina the telephones and telegraphs together. Therefore,] op-

SHRI IASWANT SINGH (Rajasthan): Mr. Vice-Chairman, Sir, the scope of this Amendment Bill is limited and in that much I do not have substantial differences with what the Government intends doing. The hon. Minister for Posts and Telegraphs, while moving the Bill, suggested that being a centenary event, this measure is significant, that it is an attempt by his Ministry to enable law to keep pace with technology, or words to that effect, if not exactly. This, to my mind, is a fine enough sentiment. But there are various pre-suppositions behind it. One great pre-supposition, of course, being that there is sufficient technology within the Department which stands as the T' part of P & T, to warrant such an assertion. A number of speakers have pointed out from this side. nn/I frnnri tfiA TY*»Qciiri/ P/in^fiAC alert

Sir^ you yourself have experienced—that this telephone is not a convenience. The telephone system of India does not defi-' nitely reflect any kind of technological advancement.' It does not even provide any basic satisfaction as an amenity, as a convenience. And it does not suffice for the Minister to say. Sir, that in 1911, at the time of Delhi Durbar the first telephone was introduced and up till 1923 there were no subscribers and then the Covernment had to induce people to become subscribers. I don't think. Sir, those are sufficiently convincing arguments.

Sir, under the Statement of Objects and Reasons, there is one particular portion. And, I think, this is a valid enough point, this is something about which a number of speakers citizens, and consumers of telephones have often pointed out earlier. And it merits to be quoted here, not in its entirety but centainly a portion of it. Under the Statement of Objects and Reasons, the Minister says:

"Of late, unauthorised diversion and use of subscribers, telegraph lines for making trunk and STD calls is causing severe loss and damage to both bona fide subscribers and the department."

Now, this is reasonable enough as far as it goes. It however raises a fundamental question a question of substance. The provision here, as contemplated, is to safeguard against unauthorised diversion. And it is about unauthorised diversion, unauthorised use of the facility that one is talking. If it were to fall within the ambit of 'law keeping pace with technology,' one would not have any substantial differences on the subject. But unauthorised diversion of a facility is one of the topics talked of here. Sir. the Minister has two legs, so to speak, not that we do not all have two legs. But the Ministry has two legs. One calls itself as 'P' and the other calls itself as *T, and combined it becomes the Ministry of P & T. The 'P' portion of the Ministry—I would like to add my voice to what hon. Member from the AIADMK has said-is indeed one of the most efficient Departments, Indian Postal Services are indeed one of the most efficient in the world. With a population of near

about 570 million, near about 570 million letters have to be carried by our postal services. With addresses insnffiaVnty written' or illegibly written and the postmen poorly paid the letters continue to be delivered in the remotest parts of the country. And 1 say this with come sense of apprehension also. Sir, I am slightly superstitious in pointing out that this Department of the Government, -which is the Postal Services is working so well because it is, perhaps, the only Department which continues to provide satisfactory service to all our countrymen and at very reasonable rates. I am afraid I cannot say that about the Department which is the other leg and which calls itself as 'Telegraph'.

(Amdt.) Bill, 1983

Now, Sir, this particular portion—part 3-of the Statement of Objects and Reasons which was about diversion brings me to the Indian Post Offices Act, 1898, which is one of the two legs on which you are standing, the other leg being the Indian Telegraph Act, of 1885. Now, 1 have particular objection to section 26. It is not within the purview of this particular debate. But because these are the two legs of the Ministry. I have particular objection to section 26 of the Indian Post Office Act and to Section 5 of the Indian Telegraph Act. Now, Sir, section 26 and section 5 have persuaded a number of Members of both these House to introduce legislation in both Houses with s view to safeguarding the freedom of speech, the rights of the citizen, etc. We are informed that under the constitutional safeguard of article 19(2) some of these provisions, a right has been taken by the Government to censor mail and to tap telephone lines. I would submit to the hon. Minister that tapping telephone lines is also tentamount to 'unauthorised diversion.' more particularly when shelter is sought under article 19(2) of the Constitution. This would not be valid because article 19(2) talks of reasonable restraint and it is not given to the legislature or to the executive to first impose the restraint and then for itself alone to determine whati is reasonable. The only body that can determine what is reasonable is a court of

[Shri Jaswant Singh]

law. These particular provisions, section 26 of the Indian Postal Act, and section 5 of the Telegraph Act, under which the Government continues to tap telephones, invade the privacy of a citizen and all this without even the citizen knowing that his privacy is being invaded. My mail may be censored without I being informed that there is a just and reasonable cause meriting my mail to be censored, in which case there ought to be a law which informs me at least that my mail has to be censored. Similarly for telephones it should be mandatory. The Government may retain for itself the right to tap telephones but I do not think that the Government can possibly under any circumstances, assert that it can invade the privacy of a citizen treating him as an accused, not just as an accused, but as a criminal, without even the citizen knowing that his privacy is being invaded. This is a provision about which I have strong objections. Unauthorsed diversion of telephones for purposes which result in a loss to the department and to the subscriber is a valid enough point but it extends itself to misuse of section 5 of the Indian Telegraph Act. I would have preferred if the Minister had come forward with a comprehensive legislation setting right all these anomalies. He himself talked about this being almost a centenary even and, at the cost of repetition, he said that it is an attempt by law to keep up with technology. I am not sufficiently persuaded, Sir. that these are the motives which have gone behind the drafting of this particular amending Bill. I started by saving that personally I find that the debate being limited to what the amending provisions within this Bill are, the amendments that you wish to bring about, as to the definition of what telegraph is, aesthetic appeal about defacing the buildings, etc. are by themselves innocuous enough, fair enough, acceptable enough, but 1 would say that it is not a sufficiently comprehensive lation because section 5 of Indian Telegraph Act of 1884 continues to retain the powers to invade a citizen's privacy without the citizen knowing what is done. I, therefore, oppose the Bill. Thank

क्षो राम तरेण कुगबहा (उत्तर प्रदेश) : मानीय उपसभाध्यक्ष जी, मैं मंत्री महोदय के सहदयता पर विश्वास करता हं यौर आणा करना हं कि वे जो सुबार करना चाहते हैं वे कर लेगें। लेकिन अनुभव यह बताता है कि यह मर्ज लाइलाज हो गया है । चिटठी तो पहुंच जाती है चिटठी ग्रगर छोड़ दी जाय तो यह विम्वास होता है कि झगर तीन दिन में न सही तो एक हफ्ते में पहुंच जायेगी, वैसे तो उदाहरण हेसे भी हैं कि 12 साल, 24 जाल में पहुंचती हैं. लेकिन श्राम तौर से तीन दिन से एक हफ्ते के ग्रंदर चिटठी मिल जाती है,एसा अनुभव है। लेकिन तार के बारे में हमारा ग्रनभव बड़ा कट है। मान्यवर. मैं उत्तर प्रदेश लोकदल का सेकेररी हं और पहले भी संसोपा का सेकेटरी था ग्रीर मुझे बावश्यक बैठकों के लिये तार ग्रीर चिट्ठें बराबर भेजनी पड़ती थी ग्रीर ग्रव भी भेजनी पड़ती है। ग्राज तक एक भी तार, पिछले तीन-चार वर्षों से, जो भी बैठक के लिये हमने भेजा है.। बैठक के पहले नहीं मिला है. चिटठी पहले मिली है । मुझे जो स्वयं प्राइवेट तार बाते हैं वे तारीख बीतने के बाद मिलते हैं। ऐसा क्यों होता है, यह तो माननीय मंत्री जी बतायेंगे । मंत्री जी की तरह मैं भी एक राजनीतिक छादमी हुं। उन्होंने बड़ा ग्रन्छा कहा, चाहे मजाक में कहा, लेकिन सही बात कही कि आफिसर लोग हमारे बारे में क्या सोचते हैं। मंत्री जी ने कहा कि टेक्नीकल लोग सोवते हैं कि जो राजनीतिक लोग है वे सर्किट को सर्किट हाउस समझते हैं, ठीक ही है उनकी समझ । लेकिन असली रोग यह नहीं है। ग्रसली रोग काम-चोरी है और वेईमानी है। मैं यहां, इस सदन में 3 अप्रैल, 1982 को आया

शा । मेरे घर पर टेलीफोन एक महीने बाद लग गया । मेरा घर एक टाउन रिया में है वहां सिवाय थाने के कुछ नहीं है जहां कि बात की जा सके। श्विर न करे कि पुलिस वालों से बात तरनी पड़े । लेकिन क्योंकि एक राजनीतक कार्यकर्त्ता ह इसलिये मजबूरन थाने में जाना ही पड़ता है और बात करनी ही गड़ती है। क्योंकि हमारा विश्वास है कि वे ब्रादमी हैं ही नहीं, वे राक्षस हैं। वहीं कोई लोकल काल हो सकती है। बाकी देवरिया हमको काल करनी पडती है और दो रुपया लगता है। मान्धनर, आज तक 6 रुपया हमारे ऊपर बिल आया है । दो वर्ष और कई महोनों में केवल तीन काल लर से देवरिया मिले हैं। तो इससे समझ लेजिए कि टेलेफोन कितना काम करता है। एक दिन मैंने गुस्से में कहा कि टेलीकोन कटवा दंगा, चिद्री भी मिली कि हमारे घर में से टेलीफोन काट दिया जाय । इस पर मेरी पत्नी ने कहा वि टेलीफोन रहने दीजिए । नहीं मिलता है तो न मिले क्योंकि इससे कम से कम दुश्मन और चोर डाकू तो डरते हैं कि श्रमर लीकेल्टी में आ जायें तो एम० पी० साहब के घर से टेलीफोन न हो जाय और पुलिस जल्दी न आ जाय। कम से कम इससे डरते तो हैं। डराने के लिये यह टेलाफोन काफो है। इसलिये घर पर टेलीफोन है। मान्यवर मैं क्या कहा। हमारे टेलीफोन, राजनैतिक लोगों के टेलीफोन या दूसरे लोगों के टेलीफोन बराबर खराब रहते हैं।लेकिन मान्यबर, जो लोग माहबारी देते हैं उनका टेलीफोन कमो खराब नहीं होता क्योंकि जनके यहाँ से माहवारी बंबी हुई है, वह राये उनको देते हैं, बख्याश देते हैं । मैं स्वयं देवरिया में एक मित्र के यह बैठा था। काफो देर से टेलोफोन

मिनाने की कोशिश कर रहा था लेकिन नहीं मिला । मेरे मिल ने कहा नेता जी ग्राप रहने दीजिये, मैं मिलाता हूं । वे टेलीकोन का रितीवर उठाकर डायल घमाते हैं ग्रीर उन्होंने कहा कि मैं फलाना बोल रहा हूं जश मिला दो ग्रीर दो मिनट भी नहीं लगे कि टेलीकोन मिल गया और मैं बात करके चला आया ।

मान्यवर, टेलीफोन डिपार्टमेंट में इतना ही नहीं है , हमारे महेन्द्र मोहन मिश्र जी का इतना रुपया बिल क्यों आया ? मान्यवर, इसलिए ग्राता है कि टेलीफोन पर बात कर लेते हैं । ग्राधा-ग्राधा तय है । मान लीजिये 10 रु० का बिल आता है तो तो तब हो गया है कि पच रुपया देंगे थानी अढ़ाई तुम्हारा हिस्सा और अढाई रुग्या हमारा हिस्सा । ब्रहाई उनको चला जाता है बौर बढ़ाई रुपया छट जाता है ग्रीर इस तरह से घाटा लगता है या जो बिल बनता है मजबूरी में वह दूसरे के टेलीफोन पर जाता है। मिश्र जी ने कहा और में भी कहना चाहता हूं कि कि एम०पी० का किस्सा ग्राथा था जो बेचारे सालभर अमरीका में रह गये और तीन-चार हजार का विल ग्रागया जबकि उनके ताला बन्द था घर बन्द था । तो यह सारा काम जो हो रहा है वह इसको नष्ट करने के लिए ही हो रहा है। इतनी ही नहीं कार्य-प्रणाली में एक और खराबी है। हम जहां जहां जाते हैं भौर नये नये भाविष्कार होते जा नहे हैं। उन सारी चीजों को हम यहां ला तो नहे हैं लेकिन उनका मेनटेनैस करने लिए एग्रर कंडीबन कमरे चाहिये एअर कंडोशन वातावरण चाहिये। यरोप्र में तो एवर कंडीशनर की बावण्यकता ही नहीं है लेकिन यहां तो उसके लिए जर्रत है। विजली की जो हाल है वह तो ग्राप जानते ही हैं। प्रानी पढ़ति

श्री रामनरेश कशवाहा

351

का जो टेर्ल फोन था वह मिलता भी था ग्रीर खराब भी बहत वस होता था। ग्राज वह रोज खराब हो रहा है। ठीक है ग्राप नयी टेक्नीक लाइये सब कुछ लाइये लेकिन उसके मुताबिक उसके मेनटेनेंस का भी प्रबन्ध कीजिए। मान्यवर, कम से कम शहर में नयी नयी टेक्नीक खब लगाइये लेकिन देहात में जो पांच किलोमीटर का आपने लक्ष्य रखा है वहां यही पुरानी पद्धति की ही लगा देतो वस से कम देहात में मिल जाया करेगा । ग्राप नये ग्राविष्कार का लाभ उठाइये, अफसरों को भी खुब प्रसन्न करें और खब खाने-पीने की छुट दे दीजिये क्योंकि मान्यवर इस काम के विगडने में और सरकारी काम की खराबी में एक सब से बड़ा कारण युनियने भी हैं और अब हम लोग बड़े कांतिकारी ग्रीर समाजवादी है हम लोग युनियनों का विरोध भी नहीं कर सकते लेकिन यह भी सही है कि एक भी युनियन ऐसी नहीं है जिसमें चोर ग्रीर बेईमान ग्रीर धुर्त ग्रीर सरकारी धन का नुकसान करने वाले कमचारियों पर अगर कार्यवाही हो तो मकदमा उसके खिलाफ न लड़े और उन्होंने सिफारिश न की हो न लिखा हो । जिलने भी बेईमान हैं उन्हीं को इससे लाभ होा है ईमानदार कर्मचारी मार खाता रहता है। तो रोग एक जगह नहीं है बहत जगहों पर है इसका इलाज वहीं न कहीं स्रापको ढूढना पड़ेगा । स्रोर एक बात मैं श्रापसे कहता हूं कि यह विभाग हमारा व्यापारिक विभाग है : सेवा तो है ही । ग्राप घाटा पूरा करने के लिए हर चीज का दाम बढ़ाते जाते हैं ग्रीर दाम बढ़ा कर के घाटा पूरा करते हैं, वेतन भी देते हैं, बोनस भी देते हैं, पा बहाँ क्या क्या करते हैं। श्राखिर हम ऐसा व्यापार करें ही क्यों जो घाटा देता हो ग्रौर ग्रगर यह घाटा देता है तो जो लोग संगठित हो कर सारे देश का सत्यानाश कर रहें हैं, महाराज, **उनको घाटे धीर मनाके, दोनों का** साझीदार बना दीजिये । मनाफा कमाओ तो वोनस लीजिये, मनाफे में हिस्सा लीजिए, जितना मन करे उतना लीजिये लेकिन अगर व्यापार की और संस्थान की बंधिया बैठा देते हैं तो तनस्वाह घटाइये, उसका इन्तजाम ग्राप करिये। यह एक तरफा मुहब्बत कव तक चलेगी। कब तक ग्राप गरीयों को मार मार कर टेक्स वसुल कर के इन लोगों का पेट भरते रहें और सेवा के नाम पर तुम्हारी दर्गति होती रहे । इसलिए मास्यवर, ग्राप ग्रपनी नोति में थोड़ा सुधार की जिये। हम लोग भी सुधार कर रहे हैं। इमीलिए मैंने ग्रापसे कहा कि कोई यनियन भ्रष्टाच।रियों की मदद छोड कर सदाचारियों की मदद नहीं करती। यह हमारा चार्ज है । ग्रागर यहा रवैया रहा तो इस देश में 335 लाख सरकारी ग्रीर गैर सरकारी नौकर है यह पहले का रिकार्ड है आज कुछ बढ़ गये होंगे यदि इन के परिवार के सदस्यों को भी ले लिया जाए तो लगभग 17 करोड़ इनको संख्या होगी मुख्य की पुरी ग्राकादी का एक चीवाई हिस्सा है जिनके हाथ में इस देश की नकेल है । जिसके लिए सारा कानून है, सारा प्रशासन है ग्राँर खेती. नौकरी, व्यापार सारा का सारा, सब पर इन्हीं का ग्रधिकार है भीर ये जब चाहें भ्रापको भी ले हुवेंगे, देश को ले ड्बेंगे ग्रौरले करके डूब ही रहे हैं। तो कहीं न कहीं रोक लगाने का इंतजाम करिये । निर्ममता से कुछ काम करिए तभी कुछ होगा । टेलीफोन उठाया जाता है ग्रीर टेलीफोन पर झगड़ा हो रहा है। ग्रब क्या हमने

झगडा सुनने के लिए टेनीकोन उठाया है या अपनी वात करने के लिए? लेकिन इप अगड़ों से फुरेत नहीं है। कभी कभी घंडी बनती रहती है और कोई नहीं ग्राता (समय को घंडी) कोई सुनने बाला नहीं है और घंटी बज़ि है .. (६४वधान) लेकिन वह घंटी बजती रहती है, कोई उठ ने वाला नहीं है। इन बंडी को तो खैर हम लोग सुन लेते हैं। मैं ग्रापिस विकेश करना चाहुंगा कि उस घंटी की मुन्ते याने का भी प्रबन्ध की जिए ग्रीर उडाने वाले का भी प्रबन्ध कीजिए । इन्हीं चन्द णद्यों के सत्य में आणा करता है कि माननीय मंत्री जी की सदाब्यता स सधार होगा और वे कुछ तो संबार करेंगे नहीं ती मैंन अपने भाषण में टोका टोती की छीर में आज भी इस राधका हं कि अगर सुधार नहीं होगा तो स्टीफोन साहब के शब्दों में हम लोगों के घरों का टेनोफोन कटवा दें ताकिन रहे बांच और न बजे बांसुरी। दिन भर हमारा चौपट होता है । हर घर से चलें तो एक्स्प्रेस बस मिलने पर एक घंडे में और वापस भी एक घंडे में देवरिया से हो सनते हैं और इस प्रकार दो घंटे में काम करके लीट सकते हैं । लंकिन टेलीफोन मिलने के

इंतजार में दिन दिन हो जाता है।

फिर इसरे दिन मत्त्वर होकर देवरिया

जाना पड़ता है । ग्रगर यही हाल रहेगा

तो उसका क्यां फायबा रहेगा ? अगर

कुछ कर सर्वे तो मान्यवर, करिए नहीं

तो यह नो है ही कि बड़ा विकास हो

रहा है, टेलीफोनों का सम्बर वह रहा

है, ग्राप पांच किलोमीटर पर पहंचा

देंग, सब कर देंगे । लेकिन सब करने

के बाद होगा वया ? वही ताक के तीन

पात । वही कार्य प्रणाली ग्रीर वही

चीज सारी रह गयी तो इसका कोई

मतलब नहीं होगा । इन्हीं चन्द शब्दों

The Indian Telegraph

के साथ, जयहिंद ।

थं चतुरानन मिश्र (बिहार) : मान्यवर, मंत्री महोदय ने बिल को ऐश करते हुए स्वयं कहा कि इसका सीमित उद्देश्य है और इसी लिए मेरा भी सीमित ही विरोध इसमें हो सकता हैं। पहली बात तो पंत है कि मैं इस विल का वह जो टेम्परिंग ग्राफ क्लोजें वर्गरह के लिए जो प्यमिटिव संज्ञान है उसके बारे में कहना चिहता है। अगर एक वर्ष से तीन वर्ष की सजा देने स परिस्थिति में सुधार हो जाये तो मैं कहना चाहंगा कि जसमें लखक टांसपोर-देशन कर दिया जाये और देख लोजिए सुत्रार होता है था नहीं होता है । समस्य। यह नहीं है । जैसे हमारे मिवं कुशवाहा जी कह नहे थे कि तमाम के तमाम कर्मचारी चोर है और इस उन्ही के परिवार के लिए ग्राप देश चल। रहे हैं, ग्रगर यही बात रहती तो कई माननीय सदस्यों ने कहा और स्वयं कृशवाहा जी ने कहा कि ग्राभी भी पत्र दूर गांव के लोगों को भिल जाते हैं, वह कैसे है ? कोई दूसरा विभाग बता दीजिएगा जहां करोड़ों की संख्या में पत्र सा कुछ वितरण होता हो बोर घंस नहीं मांगी जाती हो एक डाकिये को छोड करके कोई भी विभाग बता दीजिए जहां मिलियन्स की हैंडलिंग होती हो ग्रौर घुस का चार्ज नहीं ग्राता हो? द्भगर ऐसा और विभाग हो राजनीतिक पार्टियों सहित तो मैं ग्रभी भी जानने को इच्छक हं। इसलिए में ग्रापस वहंगा ग्रीर जैसा ग्रभी माननीय सदस्य स्कोमल र्सन जी ने भी कहा, कि उस पर हम लोगो का एप्रीहेंजन है कि उसका इस्तेमाल मजदूर ग्रन्दोलन को क्चलने के लिए होगा । मैं मंत्री महोदय से अपेजा करुंगा कि वे सदन को ग्राभ्वासन दें कि जो सही में भ्रष्टाचारी हैं उनके लिए

[श्रों चतुरानन मिश्र]

नो इस्तेमाल किया जाये, उसं पर हमारा कोई विरोध नहीं है--ग्रीर मैं इस बात से सहात हं कि हर विभाग की तरह यहां पर भी ऋष्टाचार है यह कोई अपवाद नहीं है, विनक भ्रष्टाचार चौर भगवान यही दो वस्तएं हैं जिनके हर जगह रहने का दावा किया जा सकता है, बाकी की वारे में पता नहीं है। तो यहां भी है अतः हो सके तो ग्राप सदन को यह ग्राण्यासन दीजिए कि मजदुरों को सताने के लिए उस वलाज का उस्तेम'ल नहीं किया जायेगां। कम से कम हम ग्रापसे इतनी ग्रापेका करते हैं। भाष्टाचार से लड़ने के लिए में आपसे कहना चाहंगा कि दो हो रास्ते हैं । एक तो साइंटिफिक रास्ता ग्रहितयार हो जिससे कि आप पवड़ सर्वे । इसरा रास्ता यह है कि ट्रेड युनियनों से इस म'मले में भी सहयोग लिया जाये। ग्रभी तक टेड यनियन से ग्राप सहयोग लेते हैं, तनस्वाह बढ़ती के सवाल पर, या सुविधास्रों के सवाल पर बातचीत करते हैं। उस उद्योग की, या कारोबार की तरक्की के लिए बहुत विचार किया जाता रहा हैं।

मैं ट्रेंड यूनियानिस्ट के नाते आपसे अपील करूंगा कि आप इसमें उनको ज्यादा सहयोग दीजिए । टेक्नीकल बात की जब मैंने चर्चा की, तो अभी मैं आपके विभाग के मजदूरों की कानफ्रेंस में कटिहार में था, तो उन मजदूरों ने आपके विभाग के बारे में बताया कि पूरे विहार के अंदर जितने पीठमीठ ओसठ हैं, पब्लिक काल आफिसेज हैं, उनमें भी 50 प्रतिकृत से पर दा डिफंस्ट हैं। आप टैम्परिंग आफ कारज के लिए

तीन वर्ष की सजा देते हैं और अगर आपके टोटल पब्लिक काल्ज के आफिस या 50 प्रतिगत डिफंक्ट है, मगीन काम नहीं करती हैं,तो उसके लिए क्या एक दिन की भी सजा कोई पायेगा, या नहीं? यह हम लोग जानना चाहेंगे।

तो इसी तरह से मैं यह भी कहं कि उन मजदूरों ने मझे बताया कि जब से यह माइको-वेव सिस्टम हुआ है, तो उसमें ग्रापके रेवेन्यु में भी ज्यादा घाटा ग्रा गया है। यह मजदूरों का कहना था। ग्राप इसको जाँच करवा लोजिए। यह बिहार के लिए उन्हेंने कहा था, सारे देश के मतल्लिक नहीं कहाथा। ग्राप इसकी छ नबीन क ंटा लीजिए कि क्या इसकी स्थिति हैं ? लेकिन मैं समझता हं कि कर्मचारियों में अच्छे और ब्रे लोग भी हैं, जैसे हर सभा में, हर सोसाइटी में, हर जगह हैं ग्रीर काफी लोग इस बात से तकलीफ में हैं. राजकीय क्षेत्र के लोग कि कुछ लोगों के भ्रष्टाचार के कारण पूरे का परा राजकीय क्षत्र बदनाम हो रहा है श्रीर उसका इलाज यह नहीं है कि ठेके पर दे दिया जाए, या प्राइवेट कम्पनी को दे दिया जाए । तब, मान्धवर, वर्तमान सरकार को ठेके पर लगाना पड़ेगा जितना भ्रष्टाचार और घाटा सरकारी व्यवस्था में चल रहा

तो, यह कोई सलूबन नहीं है और न ही यह कोई डेमोनेटिक तरीका ही है जिससे कि हम कर सकते हैं। तो इसीलिए खामियों के संघर्ष के लिए ग्राप मजदूर संगठनों से सहयोग लीजिए। इस बात के लिए मैं इपसे अपेक्षा करूंगा कि इसमें यह किया है।

वाकी वातें, जो टैक्नीकल इस्पूबमेंट की हों, तो प्रारम्भिक अवस्था में टीथिंग टूबल हरेक देश में होती हैं और अपने

ग में भी हो रही है, जहां वैज्ञानिक ाति हम लोग धीरे-धीरे चाह रहे हैं। ह निश्चित बात है । टेलीफोन के ामले में मैं अपना अभी का अनुभव ता रहा हं। पिछले दिनों में रेडियो हमने समाचार स्ना कि बिहार के छ हिस्से में बहत जोर से बाढ़ आई ग्रीर मधबनी कट-प्राफ हो गया है म्पूर्ण बिहार से । लगातार कोशिश ो दो दिनों से, लेकिन कोई भी लीफोन से सम्पर्क नहीं हो सका ग्रौर ाहे सम्पर्क नहीं हम्रा, यह बात ग्रापका वभाग नहीं बता सका।

तो यह बैड वर्कमैनिशिप जो हैं सिका इलाज पेनेलाइजिंग सैक्शन ही सेर्फ नहीं है। इसका इलाज है कि हैं इम्प्रवमेंट किया जाए । निश्चित इप से सरकारी विभागों में और अन्यत नी बैड वर्कमनशिप का एक बहुत बड़ा रोग अभी हो गया है जिससे इनएफिशेंसी प्रीर सेवा के काम में खास करके बहत ज्यादा इनएफिनैंसी लोगों के काम में धारही है।

इसोलिए मैं समझता हूं कि उस पहल पर भी आपको जोर देना चाहिए ग्रीर दूसरी बात जो हैं, वह रांग नम्बर्ज के मिल जाने की है। इसका तो कोई टैक्नीकल रास्ता निकालना पहेगा । यह क्यों होता है, यह तो डिजिटल सिस्टम में क्यों होता है और कैसे यह हो जाता है, इसके लिए तो कोई अदिमी जिम्मेवार नहीं है । कुशवाहा जी कह रहे थे कि कर्मचारी ऐसे करते हैं, लेकिन मशीन तो घुस नहीं लेती है, तो फिर ग्राटोमैंटिक सिस्टम में क्यों रांग नम्बर्ज ज्यादा ग्रा जाते हैं?

तो इसके लिए इसकी जांच वैज्ञानिक तरीके से, वैज्ञानिक ढंग से ही इम्प्रवमेंट की जा सकती है। तो मैं आपसे

अनुरोब करूंगा कि जैसे अन्य माननीय सदस्यों ने कहा है, हमारे विहार में भी ग्रीर खास कर पटना महर में टेलीफोन को अत्यंत हो खराब स्थिति है, दिल्ली शहर भी इसका अपवाद नहीं है और मंत्री महोदय स्वयं भो इसको जानते होंगे, लेकिन हम समझते है, कि किसी समस्या का निदान सिर्फ जान लेने से हो नहीं होता है, उसके लिए ग्रावरंगक साधन ज्टाने की बड़ी ग्रावरंगकता होती है।

इसलिए में चाहंगा कि इस इम्प्रवमेंट के लिए *टैक्तीकल* ग्रीर वर्कम**ै**नशिप कोआपरेशन, दोनों का सहयोग लेकर के ल्यिति को ग्रीर भी अच्छा किया जाये और इसकी काफी गुजाइक है। अपने देश में भी इसकी किया जा सकता है, मैं ऐसा विस्तास रखता हूं ग्रीर में चाहता हं कि इस विश्वास के साथ काम किया जाए। अभी जो आपने बिल सदन के सामने लाया है उसका बहुत ही सीमित उद्देश्य है बह बहुत पूराना एक्ट है भौर उसके इन संशोधनों से उसका निराकरण निकल आयेगा ऐसी बात नहीं है, लेकिन फिर भी मैं एक कराज के वारे में कहंगा जो 29 सैंक्सन है उसके वारे में आपसे अपेक्षा करूंगा और एक बार फिर ग्रांपसे अनुरोध करूंना कि आप सदन को आफ्तरत करिए और सदन के जरिए पूरे कर्मचारियों को कि इनका दुरु-योग नहीं होगा और सही मायनों भें जो ट्रेड युनियन करते हैं उसको सताने के लिए इसका इस्तेमाल नहीं होगा।

श्री बी० सस्यानाराधण रेडी (ग्रान्ध्र प्रदेश) : बाइस चेयरमैन सर, जो विधेयक हमारे सामने है इंडियन टेलीग्राफ (ग्रेमेंड-मेंट) विल, 1983, इसके पीछे जो मनसद है, जो उटेटमेंट ग्राफ ग्रब्ज़ेक्टस ग्रीर रीजनज बताया गया है इसका सो स्वायत

[अ को ० सर्वानारायम रेड्डो]

The Indian Telegraph

359

है। लेकिन इसना जो इम्प्वीनेटेनन होना या इ के अन्दर जो छटी मोटी तब-दीतिया राई रई हैं उसके बारे में मझे कुछ बर्ा है। लेकिन एवट के कलाज के बारे में कहने से पत्ले टैलीग्राफ ग्रौर टेल फोन डिपार्टनेंट के फंकान के बारे में मैं बुळ बहुना चाहुता हूं। सब से पहुले मंत्री मह दय ने अपने बयान में कहा है ि दि:-त्र-दिन बड़ी संख्या में टेलीफोन बढ़ते जा है हैं, उनकी संख्याबढ़ रही है और त की हो रही है, लेकिन मंत्री महोदा से चाहुंगा कि संख्या हो। बढ़ रही। है द नत काई टोलीफोन काम नहीं कर रहा है, फंबरान नहीं कर रहा है, यह सभी सदस्यों ने कहा है कि ग्रीर आप भी जानते हैं और कहीं भी कोई भी टेलीकोन सही ढंग से काम नहीं करता है, चाहे थह दिल्ली हो, हैदराबाद हो या हिन्द्रशान का कई और शहर हो, कहीं भी टेनीकोन ठीद ढं: से काम नहीं करता। यह स्थिति आज है। इसके बारे में कई बार मंत्री महदय, यह मैं ग्रायने बोल रहा हुं, अ।प मेरी बात स्निए, स्निए-स्निए, तो मेरे वहने का मतलब यह था कि इस समस्या के बारे में इस सदन में कई बार बदस हुई। आपसे पहले, अब ते बह नहीं रहे एंडीफन साहब तथ यह बात आयी थी। उन्होंने कहा था कि अवर टेलीफोन फंक्सन नहीं भारता तो इसे थापस कार दो । सदन में उन्होंने यह बयान दिया था । अभर ऐसा ही है तो टेलीफोन लगाने ग्रीर रखने की बना जरुरत है। ग्राप क्या जवाब देंगे मझे मालूम नहीं है। सो परिश्वित यह है। इतको सुवारनः चाहिए। कैसे स्धरेनी? वह तो सभी मैथ्बरों ने कहा है, दशरी चीज यह है कि आपने स्टेटमेंट आफ भाव जेक्शन में यह कहा है, यह बहत ही ठीक है।

"(3) Of late, unauthorised diversior and use of subscribers' telegraph lines for making mink and STD calls is causing severe loss and damage to bo'h bona fidc subscribers and the depart-

[Amdt.) Bill, 1983

यह ठीक है । मझे कोई ज्यादा इस संबंध में कहना नहीं है । लेकिन मेरे फोन के बारे में कहना है कई मेम्बरों ने भी कहा है, इस वक्त मेरे फोन का बहुत बड़ा बिल ग्राया है । मैं ग्रापको लिख रहा हं, लेकिन अब तक जवाब " नहीं ग्राथा। ग्रगस्त, सितम्बर, ग्रवतृबर, नवम्बर, दिसम्बर, 1983 इन महीनों में करीब साल भर में भी मझे जितने काल करने चाहिए उनसे डबल ग्राया है ग्रौर कभी कभी 4-5 हजार का बिल ग्राता है। इसके बाद दो महीने में जनवरी-फरवरी, 1984 में 11 हजार काल्ज मेरा टेलीफोन लांक एंड की में था, यहां इन्क्वायरी ग्राफिस में गया ग्रपने जो एनेक्सी में आफिसर हैं, बताया कि गलत है, क्या करना चाहिए । मैं जब हैदराबाद गया तो इसका इस्तेमाल नहीं हुन्ना, कोई युज नहीं हुन्ना और इसके बावजद भी 11 हजार काल्ज का बिल ग्राया । यह समस्या सभी के साथ है । ग्रापको पत्र लिख रहा हं, ग्राज तक उसका कोई जवाब नहीं है ग्रीर डिपार्टमेंट को लिख रहा हं कोई जवाब नहीं है स्रोर हर महीने हमारे विल से कटता जाता है, तीन हजार के करीब, अभी तक तो कटा है ग्रीर कितना बकाया निकलेगा? तो मेरी समझ में नहीं आता यह टेलीफोन डिपार्टमेंट में कहां गलती है ? इसके बारे में कई बार सदन में भी जिक हम्रा है । मझे याद म्राता है चार-पांच साल पहले श्री रहमत ग्रली साहब ने भी जब इस बात का जिक्र किया था, उनको 25 हजार रुपये का बिल ग्राया था मैंने यकीन नहीं किया । उसका क्या हुम्रा, पता नहीं । 25 हजार का क्या हुआ

"27A. (1) If any person diverts or causes to divert any telegraph line by be employment of any device, appiince or other means, intending thereby t> fraudulently use the telegraph of any ubscriber without any payment; he hall be punished with imprisonment or a term which may extend to three years, or with fine, or with both."

"18. In scetion 24 of the principal ^ct, for the words "me year", ths svords "three years'* shall be substituted.

"17(d) for the words "with fins vhich may extended to five hundred -upees the words "with imprisonment ior a term which may extend to three /ears, or with fine which may extend to ine thousand rupees, or with both" shall « substituted".

, "डी', में है । इस 17 "डी" मे पने बताया फाइन वितना है और हतने परियह का पनिकामेंट का है। 27-ए" में भ्रापने फाइन तो कहा, केन इसमें सी होगा, हजार होगा, दो तार होगा, इसका इसमें कोई जिक्र नहीं । फाइन का जिक है, लेकिन कितना इन होगा यह नहीं है । परियह तो पने बताया है, लेकिन फाइन का जिन्न ीं है। यह इसमें वटि है। तो यह जो धेयक हमारे सामने है, इसका मकसद ठीक है। लेकिन यह कंपरहेन्सिय ट, विधवक होना चाहिए ग्रीर जैसा मिहता जी ने कहा यह विधेयक बलीयर ी है, ठीक ढंग से नहीं है। तो ढीक । से बनाने के लिए इसको सेलेक्ट ोटी को रेफर कर देना चाहिए ।

यह मेरो राय है। जहां तक दूसरे विषयों के संबंध में वह समी सदस्यों ने कहा है श्री आज के Unstaired Que tion में सं पढ़ देता है। मेरे पास यह है,

362

"The following steps have been taken to check the posiibi.ity of such malprac-

इत ने भापने बुछ स्टेप्स लेने का एकाव लिया है -- -

- "(i) Individual subscribers' meters in the telephone exchange are seal-.ocked and the Meter Room kept locked to prevent unauthorised entry;
- (ii) Entry to the main distribution frame room is restricted to only authorised persons;
 - (iii) The meter readings are recorded eti fortnightly ba is and any unusual variation in the calling pattern is examined by testing the meter and associated equiment:
 - (iv) Fortnightly meter readings can be supplied to desiring subscribers at a nominal cost;
 - (v) Flying Squads have been formed ia the Metropolitan Telephone Districts to carry out surprise checks of meters, associated lines and equipment;
 - (vi) Vigilance staff has been po^toit in major and minior Telephone District as well as in the Telecommunication Circles to carry out surprise visits and inspections:
 - (vii) Indian telegraph Act is being amended to make unauthorised tempering of lines as a cognizable offence."

तो यह ठोक है. यह अभेडमेंट के बारे में कहा । यह जो ग्रापने पहला सुझाव दिया। यह ग्रमल में है भी या नहीं या बभी करने वाले हैं, मुझे मालूम नहीं है और ग्रभी तक जो कोई मालम नहीं पड़ता. न कोई इंस्ट्रक्शन्य हैं, न कोई सेपरेट मीटर रीडिंग है। इसके पहले भी कई बार जब यहां इस समस्या के बारे में बहस हुई तो सेपरेट मीटर का सुझाब

364.

[श्रीवी ० सरः नारायण रेड्डी]

दिया गया कि हरेक सबसकाइबर की सेंपरेट मीटर रीडिंग होगी । क्या होगी, इसकी तफसील जानकारी न सदन को है ग्रीर न जनता को जानकारी है। वैसे यह विधेयक जो हम रे सामने है, इसका उद्देश्य ठीक है । लेकिन इसको किस ढगं से ग्रमल में लाया जाय । इसके लिए इसकी विडिंग ठीक करनी होगी। इसलिए मैं चाहुंगा कि इसको सेलेक्ट कमेटी के सुपुर्व किया जाए।

SHRI SURESH KALMADI (Maharashtra); Sir, my good friend, Mr. Gadgil, started his speech with a reference to Graham Bell who invented the telephone. All I would like to say is, Mr. Bell must be moving in his grave if he saw lhe conditions of telephones in the country. In foreign countries they say there are three ways of communication: One is telephone, the other is telegraph and the third is 'tell a woman.' In this country the first two do not work. The only sure way is the last one. Whereas the late Mr. Stephen's motto was, when the telephone does not work, you return the instrument. But the motto of Mr. Gadgil is "Let the dead telephones lie dead". Sir, in my State, in Bombay there are today over 50,000 telephones which, are not working. Come the monsoon, in most parts of the city the "telephones stop working. And again this monsoon is no exception. Nothing whatsoever has bee_n done_ There were so many complaints given last year. But, this time, instead pf there being improvement, while last time only 30.000 phones went down, as the Communications Ministry has done a lot of hard work, now 50.000 phones have gone down. They will of course say that the telephones have increased in Bombay.

Another thing I congratulate the Government. The electronic exchanges have come. And also electronic bugging devices have come. In Bombay the latest Japanese exchange which has been brought, has got a special bugging device. Normally your phone and my

telephone i_s bugged, I do not rin from my phone I probably go to I do not ring up neighbour's phone, and 1 ring up. But today the electronic telephone system haa the perception of your voice. You might ring from any of the half a lakh telephones in Bombay. Your voice will recorded. So in Bombay, if your telephone is working, if all the telephones are working, anywhere you go and ring your voice will be taped. To that perfection Ihe communication has brought the bugging device also. So, in Bombay at least we cannot talk too much.

AN HON. MEMBER; Are they actually so efficient?

SHRI SURESH KALMADI; I would also like to point out the rude behaviour in most exchanges, enquiries, 197 if you ring up or 199. 1 do not know why. Especially 1 have seen in Bombay, Puna and Delhi You ring up the enquiries. It takes more than five minutes to get the number you want I do not know why that part of it cannot be rectified. I am sure, efforts will be made in this direction

am also quite surprised, in between just a month-and-a-half back, the trunkcall rate, have been increased. The cAicession period which was from 8-00 p.m, till 8.00 a.m. has now been made something like 11-00 p.m. to 6-00 a.m. That is ridiculous 1 am sure nobody rings up during that time, I do not know whv that was done. If at all you want to make any changes, please make at the time of the Budget. Please do not bring these extra doses again and 5 p.m. again. The dead phones in many areas are dut to whims and fancies of VIPs. Sir. you must have seen the incedent in Gulmohar Park, New Delhi that Mrs. * Tej Bachchan mother of Mr. Amhab Bachchan was very upset with the telephone cabinet box installed adjacent to There all the P&T worker* her house. used to work, sit, and made telephone calls from that cabinet box. kers also used to repair the cabinet box now and then Then she complained and so naturally got it shifted from there. She was a VIP and the P&T took immediate steps to shift it from there and during the course of one week work all the telephones around Gulmohar Park area went out of order or dead. So, 1 think, this VIP interference should not be listened to by the Ministry.

The constant complaints are of overtoiling, wrong numbers, etc. In spite of the phones being dead, the rent is charged on them. My coricrcte suggestion to the Ministry would be that on every bill there must be a general 25 per cent reduction and that would be right sort of bill. Sir, because of various factors I have stated earlier, I myself was a victim for the last one year. 1 have not received my salary. Sir, you may wonder what is the connection between my salary and the telephone calls. But, Sir, 1 have been so much over-billed although I am out for nine months in a year. I am in Delhi for three months I think I am entitled to certain free calls as M.P But even then j do not know how the metre keeps running and gets an inflated Bill and the amount is being d<-'ductej from my salary. I have not received my salary for the past one year. I do think that I shall receive for the next three or four years when J will be in the Rajya Sabha, if this can happen to a Member of Parliament-God may help the rest of the subscribers in the country.

MISS SAROJ KHAPARDE (Maharashtra); If you are not there, Mr. Sharad Pawar is always there to telephone. So why you should blame the Communications Minister or his Depart-

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Miss Khaparde, he is supporting you.

SHRi SURESH KALMADI; If at all I make any telephone calls they are to Miss Khaparde. She knows about it and that also once in three or four days.

As far a_s the post offices are concerned, again I would like to speak on the censorship aspect of it which is indeed very draconian and I do not think it was

done to such a large extent It was done in Hitler's movement. Sir, you might have read an article written by Mr. V.E. Arunachalam, Member P&T Board in Statesman dated 1st January, 1984, page 846 of 1982 issue of Delhi Directory. He has pointed out 'here was a column with a telephone number of a "Postal Research Centre" under the general heading of P&T Department. Sir, what is the Postal Research Centre? If you ask the P&T people about this they themselves do not know what it is? But that is not where the P&T people work. But that is a place where the intelligence department is housed and that is a place where all the letters meant for leader, of the Opposition parties are opened. Sir, such centres exist not on]y in Delhi but there are 11 other centres in the country where such infringement of privacy is totally against the law of the Iand is being done. Any right thinking person will definitely denounce it. With this I wou[^] only like to say that this amendment of the Act was very much overdue But the stiff measures which are being put in the Bill are definitely necessary b- cause there is no way otherwise to curb much of the misuse of Government property as well as of telephones. But 1 would only like to say that this facility should not be misused. But I have my grave doubts, I have a feeling, that it is going to be misused and. therefore, 1 oppose the Bill.

VICE-CHAIRMAN SYED RAHMAT ALI): Mr. V. Gopalsamy. Not here. Mr Ghulam Rasool Kar,

श्री गुलाम रसुल कार (नाम-निर्देशित): जनाव वाइस चेवरमैन साहब, मोहतरम गाडिंगल साहब ने जो बिल पेश किया है, वह गुजनता स्थिति में जो हालात बदल गए उन हालात के साथ जो हमारे टैक्तिकल नोहाउ की तरक्की हुई और जो टेलीफोन ऐक्सचेंजों दा ग्रीर पोस्ट ग्राफिसेज का फैलाब हमारे मुल्क भर में हुआ, जिनका अददण-मार मिनिस्टर साहब ने इस हाउस में

श्री गुला रसल कार] पेश किया, उनमें कुछ त्या ीज करने के लिए यह बिल है। डेलीग्राफ ग्रीर टेलीफोन यहां हुकूमत के लिए आमदनी का जरिया है, यहां में समझता हूं कि टेलीफोन घर पर होना अन्त्रारी ही। नहीं, एक नैसैसिटी बन भई है। अनर मेरे घर भें टेलीफोन हो तो 10 इर्द गिर्द के घरों को फाददा पहुंचता है। इसलिए जरूरत इस बात की है कि टेर्ल फन डिसार्टमेंट को डिसिप्लेन के तहत लाया जाए। यह ठीक है कि कांस्टीटयुधान के तहत ट्रेड यूनियंनिज्म की भाम छट है लेकिन ट्रेड युनियनिजम में ऐसी बात नहीं होनी चाहिए कि सिर्फ हक्ता तथाश किए पाएं, तनकाहें बहाने के लिए ऐपिटेशन किए पाएं। जरूरत इन बात की है कि जिल मलाजिम के लिए जो जिम्मेदारी सींपी यह है वह उसको निमानी चाहिए। टेलीफोन घोर टेलीपाफ डिपार्टनेंट में डिसिप्लेन होता विहायत जरूरी है और जो नया साइंत का दौर आया है उसमें इनकी पिल्लेबारी और बढ़ गई है। उनको ऐतर में लाने की भी ज़रूरत थी। मैं मिनिस्टर इंचार्न को इतने निए मेब रक्तवाद देता है और मैं समझता है कि यह ग्राज पक्त की पुतार है, क्वत की जरूरत है। चाहिए तो यह था कि इस ऐक्ट की जाग करने के बाद इ में जो ६६ टेबिक्स खामिया है, ा एक प्राधिनी होना चाहिए या यहां दूसरा प्राप्तिनं ऐक्ट में होना चाहिए। हर ऐक्ट को इस हाउस में पेश करें तो उसकी खराबिकी ग्रीर खानियों को सामने धाया जा सकता है और ऐक्ट के काम करने के बाद उनकी खामियों को धनत की जरूरत के मुताबिक ठीक क्या जा सकता है।

टेलीफोन डिपार्टमेंट के फैलाब ग्रीर

मशीनरी का अजाता, इतके दें। तीन पहलू हैं। एक स्थिब बोर्ड होता है, दूसरा ऐक्जर्चेंज का अपना सिल्टन और तीसरा ऐडमिनिएरेटिय डियार्टमेंट । ऐड-मिनिस्ट्रेटिय डियार्टमेंट में ग्राम तौर पर टेलीफोन में यह लोग सनाए जाते हैं जो मैकेनिकल तौर पर वाक्कि हों। लेकिन स्थित बोर्ड पर उन लेगों को तैवात विधा जाता है जिनवा मैकेनिकल डिपार्टमेंट के साथ केई ताल्लुक नहीं रहता है और जब ऐक्सचेंज खराब हो जाता है तो आपरेटर को भी मैकेनिकल डियार्टमेंट की तरह रिफयट करना पडता है और आपरेटर को भी शालियां खानी पड़ती हैं। अब टेलीफोन नंबर नहीं मिलता तो में टेलीफोन आएरेटर को पनइता है। आम आदमी को पता नहीं है कि ऐक्वचेंन को ठीन रखना दूसरे लोगों का काम है। आज जरूरत इस अभर की है कि आर्रेटर की भी खासी ट्रेनिंग दी जाए ताकि मैकेनिकल डिगर्टनेट की देलमान कर सके। यदि इंजिटर या लाइनमैन उतकी देवमान नहीं करता है तो इंग्पेक्टर ग्रीर धारिटर की तब्दीली तभी हो सकती है अब दोनों टेकिनकली फिट हों इनको चलाने के लिए। जरूरत इन अमर की है कि इसमें अंदलनी तीर पर जो खानियां हैं उनको दूर किया जाए । आज कल के इत साईस के जनाने में कोई खराबी हो तो यह शहना वि टेक्नीवाल खराबी है, यह बंहानर लगाना कि टेक्नीकल खराबी है, मैं समझता हं मनासिव नहीं है। अरूरत एक अमर की है। अब इसकी हिफाजत सोधल सर्वम की ग्रोर वन आर्त है तो इस डिपारमेंट को जनादा खुबो के साथ चलाना चाहिये । मैं मानता हं जिस हद तक इस दा फैलाव हजा है उस हद तक इसमें ज्यादा खामियां पैदा होंगी, उस इद तक इनमें ज्यादा शिकायते

(Amdt.) Bill, 1983

पैदा होंगी। लेकिन बेहतर यही है कि शिकायतीं की अम होना या शिकायतीं का न होना है। डिगार्टमेंट की काब्लियत है। अञ्चाइयां ग्रीर खुर्बा लंगीं की दिखाई नहीं देंगी, भन्छाई ग्रीर खुबी ग्रनर डिलर्टनेंट की हो तो उसकी कहीं के ई चर्चा नहीं होगी लेकिन जहां बामियां होती हैं यहां उसकी चर्ची होती है। पारमा यह है कि जहां वहत खबियां हैं दहां डिशर्टनेंट में कुछ खामियां भी होती हैं । मैं अपनी रियासत की थोड़ी बात कर लं जिल्ली टोपोग्राफी, धाबोहवा, नेचर ऐसी है कि होने चर्फ ग्रीर व रिश में रहत पड़त है। टोपापाकी ऐसी है कि हमारे तक मिनिस्टर या आफिपर वक्त पर नहीं पहुंचता । भ्रामतीर पर महर में ग्हमे दाने लोगों को इत टेलीफोन एक्डवेंन के तीर पर डिशर्टनेंट के बारे में जबरित मिकायत है। एकावेंन ग्रामतीर पर चलता नहीं है। जब हम 199 पर देवीकान ारते हैं नावर मिलदाने के लिये तो पान मिनट तक कोई जठाता नहीं है। जब पांच मिनट के बाद कोई उड़ता है तो यह अहता है कि टेकीकेन बाउट बाक घाडेंग है इयलिये हाप 198 को देशोहीर करें। હલમેં મો પાંચ બિનટ તન કોઈ વડો उठावा । वर बक्राने का बोर्ड पहार उठाना है को यह अंद्रशा है 197 का हो। टेकीफोन फर में। बड़ां मां बड़ां डावर है। जरूरत इन अंतर की हैइन डिपार्टमेंट में निचन सार पर जाम करने बाले हैं, 199 रंग, 198 पर, 197 पर, इसमें कोई बड़ा जिल्मेदार, बड़ा का के-फाइड आदमी नहीं होता । यहा बाम नीर पर छंडे आदमी होने रोकिन प्रकार इस अमर की है उनम प्रच्छे किस्य के जनवास देश किये अभी । इस किस्म के अध्वात देवा कियं जार्जे जिनसे सामकाद्वर की वन्ती। हो । पूरी तरह से मैं इसन मृतमहन

The Indian Telegraph

369

वरूंगा इस डिपार्टन्ट का काम हमारी रियासत के देलीफोन एक्सवेंज को देखना भी है। हमारी एक पहाडी रियासत है। हम।रावर सिर्फटेनीफोन एक्सबेंज से 150 फीट की दुरी पर है। अपार हम बिड़ ही से आवाज लगायें तो टेबीकीन ग्रापरेट (वाहर निकल कर ग्रा सकता है ! डेड़ सा पोट के फ सले पर कोई एवसबैंच हो, हर अध घंडे पर मझे एक ग्रादमी भेजना पड़ता है कि वह हमारे साथ बात करे । मैं लानता हं टेक्नीकल डिगार्टमेंट है, एक्सवें में गर्द भी पड़ता है ग्रीर गर्दा त्व पड़ता है तो तार कीच नहीं होती। जरूरत इस ग्रमर की है कि इस डिपार्टमेंट को जरा हरकत में लाइये । में समजा ह बहुत सारी खितमत है. बहुत ग्रन्छे काम करने वाले मां हैं। लेकिन जहां खानियां पैदा होता है उतकी भनी होता । मैं मध्युत करता हं वहां कोडे टेले फंा नहीं चलता, कोडे बरका होता है तो मरध्य को गारियां विकती हैं। बहां रीक्तिजन पर लोगों का उन्नाम जाता है, जहां सेटीबेंट्स मतहके अवदा को उक्ताया जाता है वडीम क व को साथियों दी जातों है। इनारी रिवातन में इन किस्म को हालन है कि जार हमारे मरकना कारवानें अब्दे काम नहीं करते तो वह रोजना तोर पर भक्तने डिस्टेमेंट को गनियां भिलते हैं। विहासी करते हैं । कहते हैं डिसर्टमेंट ठोड़ नहीं चनता, टेलोफॉल ठीक नहीं काम जरता । हमारे इस पानिटितन जनत के होने के ग्रान्ति साथ अवस्ता होते के नाते गवर्नमेट में हुन राकोई दबन नहीं है। लेकिन बेलोग सनझते हैं कि दही अजब अत है, वह कैसे हो सहता है । वह लोहन गर्यनेमेंट के खिताफ कदन उठाते हैं। निश्चना इन जननेमेंट में बरकत देने की जरूदा है। डेनोफोन जिल्हम का पर हाल है हमारे यहां कि हर दूनरे तोसरे रोज एक

[श्री गुलाम रसूल कार]

दो एक प्रवेक में आक लग जातो है। अगर हमें फायर बिगेड बुलानी हो तो टेलोफोन को जरूरत पड़तो है, गाड़ी बुलानो हो तो उसके लिए भी टेलोफोन की जरूरत होती है। अगर एक्सीडेन्ट हो जाता है तो उसके लिए भो टेलोफोन की जरूरत पड़ती है। इसलिए मैंन कहां कि टेलोफोन अब लक्करी नहीं रह गया है, बिका यह जरूरत बन गया है। मैं बाहता हूं कि आप इन डिगर्टमेन्ट को हरकत में लाइये।

श्रापने माइकोवेव सिस्टम चलाने की बात कही है। पिछले छह सात साल से श्रापने वार मूला, गुलमोहर वर्गेरह में इसके लिए काम किया है। श्रोनगर में तो माइकोवेव सिस्टम है। लेकिन दूसरो जगहों पर टावर्स बना दिये गये और दूषरो मधीनरी भी लगा दो गई है, लेकिन उनको चालू नही किया गया है। मैंने इस बारे में डिगार्टमेन्ट से भी शिकायत की है। करोड़ों घपया इस पर खर्च किया जा चुका है। जरूरत इस बात को है कि इन माइकोवेय सिस्टम को चालू किया जाय।

ग्रंव में अपने कस्बे के बारे में कुछ बातें कहना चाहता हूं। श्रीनगर के बाद तिजारन में हमारा कस्वा दूसरे नम्बर पर ग्राता है। लेकिन जो टेलोग्राम दिल्लो से जाता है वह पहले श्रीनगर जाता है उसके बाद बारामूला डिस्ट्रिक्ट हैंडक्काटर में जाता है। मेरी समझ में नहीं ग्राता कि इस तरह से तार भेजने में देरी क्यों की जाती है ? इस तरह चार रोज में तार पहुंचता है। मैं समझता हूं कि इतनी देर में ग्रागर टेलोग्राम मिले तो उसका क्या फायदा है।

ग्रव में कुछ बातें ग्रापके डिणार्टमेन्ट में जो केजुग्रल लेबरसं हैं उनके बारे में कहना चाहता हूं । काफी तादाद में इस डिपार्टमेन्ट में केजुश्रल लेबरसं काम करते हैं । उनको चार-चार ग्रीर पांच-पांच साल काम करते हुए हो जाते हैं, फिर भी उनको मुस्तिकल नहीं किया जाता है । में समझना हूं कि उनको मुस्तिकले किया जाना चाहिए । जिन लोगों को काम करते हुए तीन साल हो गये हैं उनको मुस्तिकले किया जाना चाहिए । जो लोग पहले आए हैं, जब से आपने उनको तैनात किया है, फस्ट परफरेन्स पर आप उन को मुनाकल कर सकते हैं ।

इनके साथ-साथ में डायरेक्टरी के बारे में भी कुछ बातें कहना चाहना हूं। आपने डायरेक्टरी छापी हैं। काशमीर के लिए आपने डायरेक्टरी छापी है। लेकिन जम्मू के लिए अन्य डायरेक्टरी हैं, काशमीर के लिए अन्य डायरेक्टरी हैं और लहाख के लिए अन्य डायरेक्टरी हैं। तीन डायरेक्टरी काशमीर के लिए छापी गई हैं। अगर हमें कोई नम्बर देखना हो तो हमें तीनों डायरेक्टरीज की देखना पड़ेगा और उसके बाद भी तम्बर तलाश हों जाय तो ठीक है।

इसी तरह से मैं यह भी कहना चाहता हूं कि पहले टेलीग्राम का कोड उर्दू में भी हीता था, लेकिन अब वह बन्द कर दिया गया है। आज जानते हैं कि उर्दू हमारे स्टेट की जवान है, सरकारी जवान है। काश्मीर के कांस्टिट्यूशन के मुताबिक उर्दू बहां की रिजीनल जवान है। जब वहां पर फ्यूडल सिस्टम था और महाराजा हरि सिंह वहां पर थे तो हम उर्दू में टेलीग्राम दिया करते थे। लेकिन अब आपके डिपार्टमेन्ट ने उर्दू में टेलोग्राम लेने बन्द कर दिये हैं। उर्दू का कोड खत्म कर दिया गया है। टेलोग्राम सिर्फ अंग्रेजों में लिये जाते हैं। अंग्रेजों भो हमें आतो हैं, हिन्दीं भी हमारी जबान है, वह हमारे लिए जरूरी है, लेकि उर्दू जम्मू-काश्मीर को रिजीनल जबान है, इसलिए उर्दू में भी टेलोग्राम निये जाने चाहिएं। इससे आएका फड़े-रल जिस्टम मजबूज होगा। लोग समझँगे कि हमारी उर्दू जबान को भी जगह दो जा रही है।

जहां तक टेलोफोन के बिलों का ताल्लक है, उनके बारे में मेम्बरों ने काफे रोशनी डान दो है। मैं उनमें इनाफा नहीं करना चाहता हं। मेरे टेलोफोन का विन चार हतार रुधों का क्यांगरा । मैं क्याने बेटे के नाम पर दुनरा कने≉शन लेता हं तो ग्रामा डिग्टेनेंट कहना है कि खारता खनो चार-गांच हवार हत्यों का बित बाकि है। यार ऐसा की जिए कि अगर हन रेम जन में टेनोकोर महत्र इसनिये कटे कि हनारे पत्त बहाना है तो उन घर में दूबरा देवोकोत भा दोजिए, उन फैमिनि के दूररे मेम्बर को टेलोकोन मा दीजिए। इसने ब्राह्में बादनों यो बादा होगी ब्रीर ब्रहावनी भी हो कविनो। ब्राम-तीर पर ऐता होता है कि मेरे नाम पर टेजोफोर है, मेरे बेटे के नाम पर, भाई की नान पर टेनोकोन है (समय का घंटी) कत्रतड कर रहा है। एक नियट।

निहान मेरो गुनारिश है कि छार घर में दो टेलोफोन लगे हुए हैं, बड़े बड़े कैंपटनिस्ट, बड़े बड़े शरमायेदार, घड़े बड़े करखानेदार जब टेलीफोन को दरखास्त करते हैं तो इनको टेलो-फोन फौरन मिन जाता है। कई कैंटेगरी इस तरह से मुक्तरंग कर दी हैं। उनमें मिडिन कनास के जो नये लोग हैं

उनको फारो टेलोफोन नहीं मिलता है। गान इसमें तरमीम लाइये। जिस कार-खाने या घर में दो टेलीफोन हों उनकी दरहरास्त अवभेष्ट तो की जिए लेकिन पहले उनको टेलीफोन दीजिए जिसके यहां कोई टेलीफोन नहीं लगा हमा है । रशक होता है उन लोगों को यह देखकर। जो नये श्रादमा सोसाइटो में पैदा होते हैं उनको टेलोफोन करने में काफी दिक्कत होती है। जम्म ग्रीर कश्नोर, लहाख की टापी-कल कंड.शंव को सरेनजर रखकर मेहरपानी करके टेलीफोन सिस्टम को दूरका की जिए, ठीक की जिए । लोगों की शिकायत जब पैदा होती है टिमली और नियासी तौर पर उनका म्काबना, इस बजह से करना पड़ता है कि जहां सोमानिस्ट एलिमेन्ट्स हैं, रोजनल थिकिंग है वहां लोग इन चीज को बहत हद तक एकप्याइट करते हैं। मैं इतना कहते हुए धापने ग्वारिश करता हं कि ब्राप अवस्त निहालों ब्रीर श्रीनगर ब्रायें, लहाख आयें, जम्म आयें और खद लोगों से मितने को जहमत उठायें ग्रीर लोगों की करीय से देखें। आपने जिस काविलि-यन से. जिस ढंग से इस ऐक्ट को पेश किया है उनसे अल्ले हमें और अपोजिशन को मतस्तर कर दिया। ग्रापको मिनिस्टो का कांग्रेस के दौर में जिलता फैजाब हो सकता है उनको दाद दिये वगैर नहीं रहा जा सकता। मैं समझक्त हं कि जितना फैलाव हुआ। है वह अच्छा काम हुआ है। मैं समझता ह कि जितना भी इसका फैनाव होगा उतना ही ग्रापकी ग्रामदनी में हजाफा होगा। मैं उम्मीद करतां हं कि आप मेरी बात पर तबज्ञह देंगे।

ھونا نہایت ضروری ہے اور جو نیا سائنس کا درو آیا ہے اسمیں انکی ذمه دای اور بزهه کدی هے ، انو ایکت میں لانے کی بھی ضرورت نهی - میں منسلر انجارے کر اسکے لئے مبارکباد دیتا ھی اور میں سمجمة عول كه آج وقت كى يكار هے - وقت کی ضرورت ہے - چاھئے تو یہ تھا کہ اس ایکٹ کو لائو کرنے کے بعد اسیں جو کئی ٹیکنیکل خامیان هین - جهان ایک پراویزو حونا جاهئے تیا رهاں دوسرا پرازیزو ایکس میں عونا جامئے - عر ایکت کو اس هائس میں بیش کریں تو اسری خرابیوں اور خامیوں کو ساملے ایا جا سکا ہے اور ایکٹ کے لاگو کرنے کے بعد اسمی خامیوں کو وقت کے فرورت کے مطابق تھیک کیا جا سکتا ہے ۔

ار مشیدری کا لگانا - اس کے در تھن پہلو ھیں - ایک سویج بورۃ ھوتا ہے - دوسوا ایکسھیاج کا اپنا سسٹم - اور تیسوا ایکسھیاج کا اپنا سسٹم - اور تیسوا ایکسٹیاج قیارتمینت میں عام ایڈ مسٹریٹیو تیپارتمینت میں عام طور پر ٹیلیٹوں میں ولا لوک لگائے جاتے ھیں جو میکیلیکل طور پر ان جاتا ھی جن کا لڑکوں کو تعاات کیا جاتا ہے جن کا میکمپلیکل قیمارتمینت کے ساتھ کوئی تعاق نہیں رہتا ہے ۔ اور جب تعاق نہیں رہتا ہے ۔ اور جب

†[شري قالم رسول كار (نا+ؤد) : جناب وائس چيئرمون صاحب -محترم لاذکل صاحب نے جو بل ييهن كيا هے ,ة كزشته استتهے مين جو حالات بدل کئے ان حالات کے ماء جو همارے الیکایکل او - هاء کي ترآبي هرئي ار جو ٿهاي فون الكستورلمجرن كالرر يوسع أنسوكا پهيلاؤ همارے ملک برو ميں هرا -جاکا اداد و شمار ملسار صاحب نے اس ھاؤس میں بیش کیا ۔ انہیں جو کچه تجویز کرنے کیائے یہ بل ه - تيليكراف اور تيلي فون جهال حکومت کیلئے آمدنی کا ذریعہ مے رهاں میں سمجھتا هو که تیلیفوں گهر پر هوا لگزری هی نهیں ایک نيسهسائي بن گيا هي - اگر مهري گهر میں قیلی اون هر تو دس ارد کرد کے کوروں کو فائدہ بہدھتا ہے۔ اس لئے ضرورت اس بات کے ھے کہ الیایفون ڈیوارالمات کو قسیملن کے تحت لا جائے - یہ ڈبیک ہے کہ کاساتی ایوش کے تحت الرید يونيدزم كي علم چبوت هے - ليكن تريد يونينوم مين ايسى بات نمين هولی جاهائے که صرف حقوق تالهی کئے جائیں - تلخواهیں بومانے کے لئے ایجی تیش کئے جائیں ضرورت اس بات کی ہے کہ جس ماازم کیلئے چو ذمهداری، سونیی کئی ہے وہ اسكو نههاني چاهئے .- تيابي، فرن اور تىلىكراف تىپارتىنت مىن تىيىلى

زیادی خامیاں پیدا هوں کی - اس حد تک اس میں زیادہ شکایتیں يددا هوں كي - الهكن بهدو يهى ه که شکیتوں کا کم هونا یا شکیتوں کا نه هوذا هي ديپارٿيلڪ کي دابلوت هـ-اچه نیاں اور خوبیاں لوکوں کو دکرائی نہیں دیں کی اجهائی اور خوبی اگر دیپارتمینت کی هو دو اس کی کهیس کوئی چرچه نهیں هو کی لهان جهاں خامهان هرتي هين وهان اس کي چرچه هوتی هے - واقعه يه هے كه جہاں بہت ساری خوبیاں هیں وهال ديهارتميات مين كجه خاميان بهی هرتی هیں - میں ایابی ریامت کی تبوری بات کر لوں ٹاپو گرانی -أب و هوا - نيج ر ايسى ه كه همیں برف ارد ردیا میں رها پوتا ھے - ثابو گرافی ایسی ھے کہ شاری تک منستریل یا انهشیل وقت پر ندیس بهامچها - مام طور پر شهر ميں رهنے والے لوگوں کو اس تيايةوں ایکسچیلم کے طور پر ڈیپارٹیلٹ کے بارے میں زبردست شکیت ھے -ايكسطينم مام طور پر چاتا نهين ھے - جب ھم 199 پر تیایفوں کرتے هیں نبر ملانے کیائے تو پانیم منت تک کرئی الباتا نہیں ہے - جب بانیم منت کے بعد کوئی اتباتا ہے تو کہتا ہے كه تياينون أنات أف أرةر هي - اسلكي آپ ۱۹۸ کو ٹیاینوں کریں - اسیں بھی پانچ ملت تک کوئی نہیں البادا - جب وهال سے بوی الهاتا

ايكسويلم خراب هو جاتا هے تو آپریڈر کو بھی مرکھلیکل ڈیپارٹمیلٹ کی طرح رفیوٹ کرنا ہوتا ہے۔ اور آپریشر کو بھی کالیاں کھائی ہوتی هين - جب ٿيليفون نمبر نهين ملتا . تو میں ڈیلیاون آپریار کو پکوتا هیں -مام أدمى كو يته نهين هے كه ایکسچیلم کو تههک رکهد دوسوے لوگوں کا کام ہے۔ آج ضرورت اس امر کی ہے کہ آپریٹر کو بھی خاصی تريننگ دي جائي ناکه وه ميتيليکل د پارتیدے کی دیم دیال کر سکے -اکر انسهکاریا لائن مین اس کی دیکه بال نههی کرتا هے تر انسپکتر اور آپریگر کی تبدیلی تبری دو سکتی ھے جب دونوں ٹیکھیکلی فت ھوں اس کو ملانے کے لئے - ضرورت اس امر کی هے که اس میں اندرزنی طور هر جو خامیاں عیں ان کو دور کیا جہائے -

آج کل کے اس سائلس کے زمانہ
میں کرئی خرابی ھو تو یہ کہنا که
تیکنیکل خرابی ھے - یا بہانا لکانا
که تیکنیکل خرابی ھے - یں سجیتا
ھوں مناسب نہیں ھے - ضرورت اس
امر کی ھے جب اس کی عفاظت
سوشل سروس کی طرف بی جاتی
سوشل سروس کی طرف بی جاتی
فے تو اس تیپارٹیینٹ کو زیادہ
کوبی کے حانہ چانا چاھئے - میں
مانتا ھوں جس حد تک اس میں
پیپلاڑ ھوا ہے اس حد تک اس میں

[شرى فالم رسول كار] هے تو وہ کہتا ہے ۱۹۷ کو آپ تیایی فون کرلیق - وهال بوی یهی حالت هے - فروزت اس امترکی هے اس قيهارد يات مين نجل استر ير كام كرنے والے هيں - 199 پر 19۸ ير - ١٩٧ ير - اسميل كوئي - بوا ذمه دار - بوا توانیفائد آدمی نهیس هوتا - وهال عام طور پر چهوتے آدمی هين ليكن فرورت اس امركي هـ کہ ان میں اچھے قسم کے جذبات پیدا کئے جائیں - اس قسم کے جذبات پیدا کئے جائیں جس سے سیسکرائیر کی تسایی هو - پوری طرح سے میں امکو مطملین کرونا -اس دیپاراتمیند، کا کام هماری ریاست کے تیلینوں ایکسچینج کو دیکرنا بھی هے - هماری ایک پازی ریاست بھے هے - همارا كهر صرف تهليفون ايكسچهلج سے ۱۵۰ قب کی دوری پر فے اگر هم کہوکی سے آواز لکائیں تو تیلهفون آپریائر بادر نکل کر آسکتا ہے - ڈیڑی سوفت کے فاصلہ پر کوئی ایکسچیلیے هو هر آدهه گهلته پر مجه ایک آدمی بهینجال پوتا هے که ولا همارے سا ۽ بات کرے ميں جانتا هون ٿيکڏيکل ديهار تعلت هے - ايكسم يائے موں كرد يري پرتا هے اور كرفة جب بوتا هے دو دار کیچ نهیں هردیں - فرورت اس امر کی ہے کہ اس ڈیہارٹمرنگ كو ذرا حركت مين اليئم - مين سجرتا هول بهت ساری خدمات هیں - بہت اچھ کام کرنے والے بھی

هين ليكن جهان خاميان پيدا هرتي میں اس کی چرچه هوتی 🛦 میں محسوس كوتا هون جهان كوئي تيليفون نهيس چلتا كوئى خرابى هرتی هے تو مرکز کو گالیاں ملتی هيں - جياں ويجدازم پر لوگوں کو اكسايا جاتا هـ - جهان سينتيميلتس مذهبي جذبات كو اكسايا جانا هـ -وهاں مرکز کو کالیاں دی جا ی هیں -هماری ریاست میں اس قسم کے حات هیں که اگر همارے مرکزی كأرشانة الهد كام لهدس كرت تو ريجنلي طور پر مرکزی دیپارتمنت کو گلهان ملتی هیں - شکایتیں کرتے هیں -کہتے ھیں تیپارٹیلٹ ٹہیک نہیں چلة ا - تيليفون تهيك كام نهيس كرنا -همارے اس پالیٹیکل جماعت کے هونے کے ناتے آب کے ساتر واسطه هونے کے ناتے گورنملت میں همارا کوئی دخل نهیں ہے۔ لهکن وہ لوگ سنجهتے هیں که بوی مجیب بات ہے یہ كيسے هو سكتا هے ولا لوكل گورثملث کے خلاف قدم اٹھاتے ھیں - لہذا اس كورنملت مين حرات ديلے كى فرورت هے - تولوغوں سستم كا يه حال ہے ھارے یہاں ھو دوسرے تیسرے روز ایک دو ایکسچیلیج مهن آگ الک جاتی ہے - اگر معیو، قائر ہرگید بلاني هو تو تيلينون کي ضرورت پوتي سھے - گئی ابلائی ہو تو اس کے لئے بھی تیاینوں کی ضرورت پوتی ہے - اگر الياسيةنت ، وجاتبا هي تواس كے لئي

سمنجها هون که اتلی دیر میر اگر تياييگرام ملے تو اس ي كيا فائدة هے -

اب میں کچه باتیں آپ کے ا ديبارتمرنت مين جو كينجول ليمرس ھیں - ان کے بارے میں کہنا جامتا هوں - کافی تعداد میں اس ڈیوبارٹمونٹ میں کیجول لیبرس کے ان کو چار چار اور پانیج پانیج سال کام کرتے هوئے هو چاتے ههر پهر بيعی ان کو مستقل نهیں کہا جاتا ہے - مهن سمنجهتا هون که ان کو مستقل کیا جانا چاہئے - جن لوگوں کو کام کوتے هوئے تین سال هو گئے هیں ان کو مستقل كوا جانا چانكے - جو لوك پہلے آئے ھیں جب سے آپ نے ان کو تائنات کیا ہے فرحت پدیفرنس پر آپ ان کو مستقل کر سکتے هیں -

اس کے ساتھ میں ڈائرکٹری کے بارے میں بھی کچھ کہنا چا۔ تا هوں - آپ نے ڈائرکاری چہاپی ہے کشمهر کهلئے بھی آپ نے ڈائرکٹری جهایی هے ایکن جمور کیلئے الگ دَادُرَكُتُونَ هِ - كشير كيائم ألك دَارُركترى هے ادائے كيك الگ دَائركترى ھے - تین ڈائرکٹیاں کشمیر کے لئے چهاپي گئي هين اگر همين کوئي نمجر ديكهالما هو توهمين تيلون ذائركاريو کو دیکھلا ہوے گا اور اسکے بعد بھی نمبر تلاس هو جائين تو ٿييک هے -

اسى طرح سے مهن ية بہى كہا چانکا هرن که تیلیگرام کا کود اردر

بھی الیاینوں کی ضرورت ہوتی ہے اس لئے میں نے کہا کہ تیایاوں اب لكورى نهيس رة كيا هي بلكة ية ضرورت بن گیا ہے - میں چاھتا ھوں که آپ اس دیپارتمینت کو حوکت مين لايئه -

آپ نے مائیکرو ویت سسٹم چلانے کی بات کہی ہے پھپلے چیے ساوہ سال سے آپ نے ہارہ مولہ - کاموهو وفیرہ میں اس کے لئے کام کیا ہے۔ شری نگر میں تو مائیکرو ویت ستم هے لیکن دوسری جگہوں پر تاروس بنا دیئے گئے اور دوسری مشینوی بوی لگا دی گئی هیں لیکن ان کو جالو نہیں کیا گیا ہے - میں نے اس بارے میں ڈیوبارٹمیدے سے بھی شکایت کی هے - کروزوں روپیه اس پر خوج کیا جا چکا ھے - ضرورت اس بات کی ہے کہ اِس مئیکرو ویت سے م کو چالو کیا جائے۔

اب میں اپنے قصمہ کے بارے میں كنچه باتين كرنا چاهتا هوي - سريلگو کے بعد تجارت میں شارا قصبة دوسرے نمدر پر أتا هے - ليكن جو تهایکرام دائی سے جاتا ہے وہ پہلے سر ، نگر جاتا ہے اور اس کے بعد باره مواء دسارك هيد كواتر مين جاتا هے - ميري سمجه ميں نهيں أتنا كه اس طرح سے تار بهينجلے مين ديري کيوں کي جاتي هے - اسطوح چار روز میں تار پہنچتا ہے - میں

هو جائياتي - عاء طور پر ايسا هرتا هے که مهرے نام پر ایلیاوں هے -مهدے بیٹے کے نام پر - بہائی کے نام يو الياوفون هي . . . (وقت کي گهناي کانکارد کر رها دور ایک ملت -

الهذا ميري كزارش في كه اكر كور میں دو ٹیلینوں لگے ہوئے ہیں۔ بے ے بہے کیپیٹلسٹ بوے بون سومایتدار بوے بوے کارخانه دار جب تیلیفون کی درخواست کرتے ، یں تو ان کو تیلینون فوراً مل جاتا ہے - کئی کیٹیگری اس طوح سے مقور کو دی ڈگی ھیں -اس میں مذل کاس کے جو نگے لوگ هيد ار. كو فورى تيليفون نهين ماتا ھے - آپ اس میں تومیم لایائے - جس کارخانه یا گیر میں دو ڈیلیفوں هوں ار کی درخواست ایکسیت تو کهجئے لهکور بہلے اس کو تیلیفوں دیجئے جسكے يہاں كوئى تبليةون نهيو لكا هوا هـ - شک هوتا هـ ان لوگوں كو یہ دیکھ کر - جو لئے لئے آدای سوسائای میں پیدا هرتے هیں ان کو تیابیدوں کرنے میں کافی دقت هوتی هے - حموں و کشمیر - لدانے کی تراپیکل کندیشنس کو زیر نظر رکه کر وهان مربردانی کو کے تھالھفون سسام کو درست کیجئے تهیک کیجئے - لوگوں کی شکیت جب پیدا هوتی هے تو يرلية يكاي ارد سياسي طور پر ان كو مقابله اس ائے کرنا پوتا ہے که جہاں ساشنست اليمنئس هيي - ريجنل ترنينگ هے رهان لوگ اس چهو کو بہت حد تک ایکسپائٹ کرتے ہیں -مرول الما کہتے ہوئے آپ سے گزاری كرتا هول كه آپ وقت نكليل اور سرى نام أئين - الداع أثين - جمون آئهن اور خود لوگوں سے مللے کی زحمت

[شربي فلام رسول کر] میں بھی ہوتا تھا لیکن اب وہ بلد کر دیا کیا ہے آپ جنتے میں کھ اردو عمارے استیت کی زبان ہے۔ سرکار، زبان ہے - کشمیر کے کانسٹی تیوٹی کے مطابق اردو وہاں کی ربجائل ليلگوينج هے جب وهاں پو فهودرل مسلم تها اور مهاراجه هور سلكه وهاں پر تھے تو هم اردو مهو تياهكرام دیا کرتے تھے لیکن اب آپکے قیمارٹمیلت نے اردو میں تیلی رام لھنے بند کو دیائے هیں اردو کا کوت ختم کر دیا کیا ہے - تیلیگرام صرف انگرینی میں لئے جاتے ھیں - انگریزی بھی میں آتی ہے - مندی بھی هماری زبان ہے ولا همارے لئے ضروری ہے لیکن اردو جموں و کشمیر کی ریجنل زبان هے اس ائے اردو میں بھی تیلیکرام المے جانے چاھئیں - اس سے آپ کا فیدرل سستم مضبوط هوكا - لوك سمجيين کے که عماری اردو زبان کو بھی جگه دی جا رهی ہے ۔

جہاں تک ڈیلینوں کے باوں کا تعلق هے انکے بارے میں ممبروں نے کافی روشلی ڈال دی ھے میں اس میں اضافه نہیں کرنا چاهتا موں میرے قیلیفوں کا بل چار هزار روپیه کا آیا ہے میں اپنے بیٹے کے نام پر دوسوا کاکشی لیتا هوں تو آپ کا دَيبِارِتْمرِدْت كهمما هے كه أب كا ابهى چار بانچ هؤار روپيوں كا بل باقي ھے - آپ ایسا کیجئے کہ اگر دمارے مكان مدن تبليفون محف اس الله ائتے کہ همارے باس بتایا ہے تو اس کیر میں دوسوا تھاھاوں مت دید أے اس فیملی کے دوسرے سمبر کو تیلیفون مت دیجئے - اس سے آپ کو آمدنی بهی زیاده هو کی اور ادائیگی بهی

اِتَّهَائِدِی - اور لوگوں **کو قریب سے دیکھیں**-آپ نے جس قابلیت سے جس ڈھنگ سے اس ایکت کو پیش کہا ھے اس سے آپ نے هموں اور اپوزیشن کو متاثر کر دیا ۔ آپ کی مفسٹری کا کانگریس کے دور میں جتنا پھیلاؤ هو سکتا ہے اس کی داد دیئے بغیر نہیں رما جا سكتا - مين سمعهتا هو*ن* جتنا يهيلاؤ هوا هے ولا أجها كام هوا ھے - میں سنجہتا ہوں کہ جتا ہے۔ اس كا يويلاؤ هوگا اتنا هي أب كي أمدني مين إضافه شوكا - مين أمهد کرتا هوں که آپ میری بات **پر** توجه دين گه -

The Indian Telegraph

SHRI V. N. GADGIL: Sir, I am thankful to ihe ten or eleven honourable Members who have spoken on this Bill, I am also thankful to them for bringing to my noi ice certain of their individual problems, local problems and specific incidents. If I don't make any reference to these, or if I do not specifically refer to any Member, il does not mean that what they have contrbuted is of any less importance. With the short time available at my disposal, 1 propose to confine myself to important issues and problem and not go into details. As far as the details are concerned, I will attend to them and 1 will write to the Members concerned and try to see that things improve.

Sir, 1, cf ore 1 go into ihe issues, 1 would like to make thre, things clear. An impression seems to have been cerated as if during the last one hundred years the Act has not been amended at all and as if it is being amended now for the first time. It was ainmded from time to time, at least six tirrtej, and as things develop, as technology advances, amendments are brought forward. The last amendment was in 1973 and we thought that ten years had passed and that a look or a review was necessary and that is the origin of this Bill. Secondly, some people have got the impression-at least one honourable Member said-that a group is appointed anj somehow I have succumbed to that group and all that they

have said I have accepted.' Without accept, ing, or rather even accepting the charge of being immodest, let me say that I do not succumb to any officer's pressure. see what they have brought, satisfy myself that what they are suggesting is correct and then only I accept and that is so in regard to this Bill also. The third thing, and more important, is that I thought as this is a very short, simple Bill, no politics will be brought into it. But I was a little surprise that some motive is sought to be attributed. There is nothing against trade unionism in this Bill. Let my Leftist friends know that the first Post and Union in India was established in Poona by Mr. K. G. Gadgil-it is a historic fact -lang before it was started In other I myself was associated with the areas. P& T Union for several years at Poona. I used tf> come with their problems. fought more vigorously for the than probably other Members have done before Mr. C. M. Stephen. It is true that now I am on the wrong side of the table. {Interruptions) But that does not mean that I have forgotten my trade unino experience and that I have no concern with Therefore, 1 think It is trade unionism. not correct to say that this is an antitrade union Bill or anti-labour Bill. I said, as one hon. Member from the CPI rightly said, and I have also it im the beginning, that I do not accept the propostition that everybody is bad in the P. & T. Department. Black sheep are everywhere in every profession. I belong to the legal profession. I practised for 25 years and I have come across many black sheep in the legal profession. But that does not mean that all advocates So I am not saying that all empare bad. loyees in the P & T or all employees or trade union worker, in the P &T are ba! But I do maintain that a small percentage is bad. And that gives us a bad image.

I will give only one illustration. At the time of the NAM, CHOGM and ASIAD our people did wonderfully well. Three thousand media men attended We provided telex to 67 countries-44,000 minutes of telex and 14,000 international trunk call_s were made. We provided fascimile t₀ 23 countries, not with one

[Shri V N. Gadgil]

387

single fault. I would urge upon the Members.. .(Interruption) I welcome criticism. I do not resent it. But our employees have done wonderfully well. They got all praise from many foreign correspondents who had come here. But at the same time there is a small element which gives a bad name, and the provisions here are to deal with them. I want to disabuse the mines of several people; it will not be used against legitimate trade unionism, legitimate labour movement activities. But it will be used against those who are corrupt, those who divert lines and cause a lot of loss not only to the Government but to subscribers also and also give a bad name not only to the Department but even to the country. My friend from Tamil Nadu mentioned that some of them wanted to start business but then they came to know certain things and they went elsewhere. It gives a bad image to the country itself. Therefore, it is proper that we should deal with such elements firmly.

But as I expected, most of the discussion was not on the Telegraph Bill. II was about the functioning of the telephone network. There is nothing wrong in it. Just as it gives you an opportunity io point out the defects, the shortcomings-I think it is legitimate—it also gives me an opportunity to present the other side. I do not claim that ihe system is working completely satisfactorily. Tt is not. But let us analyse why it is so. Having spent a year and a half in this Ministry my conclusions are that the system is not working completely satisfactorily for the following reasons. Telephone was awarded a low priority. And rightly so, because in the first five Plans, Power and Irrigation were more important than telecommunications. Therefore, the allotment of priority was low, with the result that we did not have enough finance available. It is true that telecommunication is profitable. But the initial investment is enormous. To give you one illustration, an 8000 line electronic exchange costs 16 crores of rupees. We talk of improvements in Japan. Recently, I read a book and in that book the Chairman of the N.E.C, stales that in 1957 it took six houn on an average for a call to

materialise in Japan anj that there was a waiting list of 30 lakhs. What did they do? In ten years, they invested 64 billion dollars. That is why Japan is one of the best. Unfortunately, in India we do not have enough money. There is lack of finance, low priority, inadequate maintenance which is the characteristic of all the industries, whether private or public. There is also faulty planning to a certain extent and also insufficient training. But, according to me, the most important reason is the low density of telephones. Some of the so called middle class people come to me and say "Yesterday, I was in America and the telephone was working wonderfully well It works well in Germany anj England." They take pride in that and try to deoegrade India. What is the reason? In most of the western countries, there are at least 800 telephones for every 1000 persons. There are several cities in America where the number of telephones is more than that of human beicigs. Of course, the system works Here, in India, for 1000 persons, the number of telephones is 2.8 or 3. The whole load comes on 3 telephones. It is something like traffic jam, 1000 people wanting to ring up with only 3 telephones. Some people talk longer &9n neeessary. I do IM)I blame them. But this is also one of the reasons. Supposing my friend, Mr. Suresh Kalmadi, talks to Miss Saroj Khaparde for half-an-hour. What will happen? Ten persons wanting to talk io her wiH get it engaged and 10 persons wanting to talk to Mr. Suresh Kalmadi will get it engaged and the blame will come on us

गाडगिल की मिनिस्टी काम नहीं करती

Therefore, we have put an advertisement: Please be brief, somebody is waiting on the line. Therefore, if people go on (alking.....

SHRI B. SATYANARAYAN REDDY: And what about wrong numbers?

SHRI V. N. GADGIL; I am coming to wrong numbers also. Firsl, 1 arn dealing with engaged numbers. Sometimes, people talk too long and ihat is a problem. In other countries also, people talk long; Some lime back, there

was a cartoon in Punch, a British magazine. Tlie cartoon shows a telephone blooth, a lady talking on the telephone, 60 or 70 people waiting Tt also shows a book and she is saying; "Now, my dear, I wiH read you the third chapter." If the people go on using a telephone in that fashion, naturally you will get engaged phones, particularly in a developing counfry like India where there are only 3 telephones for 1000 people. The basic reason is what is technically called "low telephone density". I will prove this point to the hilt. I come from Poona. Ir, the 60s. the waiting list was very small. The telephones were working very well. There was hardly any complaint By the 70s, industrial expansion had taken place. There was a long waiting list and there were lots of complaints The efficiency or efficacy varies with the waiting list_ The basic problem i_s low density. That is why, in ihe 7th Pla,n, as my friend, Mr. Rama-Krishna mentioned, I asked for 12500 crores of- rupees, six times more than that of the Sixth Plan. The country has realised that not only for industrial development, not only for economic development, but also for economic decentralisation, communication is a must. The other day I went to Chiptem. I met a gentleman hardly 25 or 30 years old. He has started a.n industry there because of the tax relief and other things. He said: "I regret I came here; there is no telephone facility here. I have got export orders and I have to send somebody to Bombay." Why should pepole come to these areas? Therefore, for industrial decentralisation. telecommunication a must i will go one step further Not only for economic development, not only for industrial development, even for national integration, communication, is. a must. If tomorrow a signal goes from North East to the INSAT-IB which is 22,000 miles above, in less than a minute it goes up and in 's than a minute it comes to the 28 earth stations and the telephones work. Supposing a person from the North-East is able to speak to a person in Srinagar, wiH it not help national integration? So even for national integration, the telecome is a must. Tliat

three telephones, firstly you can ring up only up to three people If there are 1,000, you could ring 1000 people And the second difficulty is that unlike in the advance[^] countries, all those 1,000 people do not and cannot utilise these telephones. So, it i_s perfectly possible that there i_s some optimum density. But that optimum, density need ^{n0t} he an improvement from the present low density to something else. That may further accentuate the problems in as much as you have indicated that already because of increasing density which is indicated by more number of telephones, the problems are accentuated. So, it does seem that there is a logical catch somewhere. Unless some other statistics are given, your case is not convincing.

SHRi V. N. GADGIL; Hav_e I mentioned that this is the only cause? I mentioned several. And I said that it is one of the most important causes. I hav_e not claimed that you increase the density and automatically everything will be all right. But I do believe from my studies of a year and half not only here but also other countries that low density is one of the basic causes.

Sir, I was referring to the general problems. Now I will come to the wrong bills. There are a number of causes for this. The machine may be faulty. And I would request the hon. Members be-

cause I was in the same position as they are now that please visit an exchange with me once and see for yourself what the state of affairs is. It is easy to say, 'catch hirn' One telephone line runs into one KM At any point of time, il is possible for a black element to change the lines And it can be done in a flick. To catch him is not easy. You will have to have a watchman kind of person behind the back of every employee. That is impossible Then again the fault can be at one of the used please-it can be at the subscriber's residence, it ca,n be in the cable or it can be in the exchange. Therefore, we have tried the flying squad. We have succeeded to a certain extent. We have tried other technical devices also 1 am trying to see that diversion does not take place. Diversion is one reason of wrong hills. The other is this T am not doubting the bona fides or the words of any gentleman or any citizen for, that matter. But we have come across cases where people do not realise that an STD call is expensive. Sometimes it is 16 times the ordinary one. And they forget about it and talk about the rains and weather as if it is a local call.

SHRI B. SATYANARAYAN REDDY: It is very much under lock and kev-What to say about that?

SHRI V. N GADGIL; I am not referring to any hon Member's indiviwe nave also dual case. But across some cases. I will narrate one. Tnere is a retired ICS gentleman. He complained to us that he was getting excessive bills. We asked the officers to investigate. He being an honest man, later on he himself came to ito and told us that sorry he complained. He said, I found that when I am not at home, his grand-daughter, who is a college student, goes on talking for half-an-hour or so on STD. That also is a reason I am not saying, that is the only reason.

With regard to the procedure, since last year, for t'n_e information of the hon. Members, we have introduced a new procedure and although it is circulated, may

be, some peop!e have not read it. The new procedure is that if you get a wrong bill, your telephone wiH disconnected if deposit what according to you is t'ne undisputed bill. The rest will be inquired into end the meter will be...

(Amdt.) Bill, 1983

SHRI B. SATYANARAYAN REDDY; How can we deposit Rs. 10.000?

SHRI V.N. GADGIL; You say, according to me it should b6 only Rs. 200 and we will accept. You say what according, to you is the undisputed bill on the basis of the 1'ast two or three years bills. If you say that on the basis of my last three years bill, my bill should be only Rs. 500 we will accept it provisionally.

SHRI B. SATYANARAYAN REDDY.: But they ar_e deducting it at source.

AN HON. MEMBER; Is ther, any circular like that?

SHRI V. N. GADGIL; You deposit the undisputed bill. With regard to t'ne disputed amount you write to the local officers or to me or to anyone in authoriiy, we will inquire into that. We have •a system of metering, seeing the pattern and' I can tell you I have satisfied a number of M.Ps, who came to me. I showed to them that this is the pattern of their last year's metering. Now, tell me is there anything wrong? They said, the pattern is the same. Therefore, they could not complain. It is also true that there is the problem of 'spurt'. In the case of one M.P. the calls were s'ay 100. I do nol remember the exact figure. But in the next quarter it became 9,000. We ourselves said it is a 'spurt'. This is obviously wrong. This procedure is now being followed. I do not propose to deal with the complaint of wrong bills of each and every M. P. who mentioned it- They can directly write to me and we can deal with it, except Mr. Suresh Kalmadi. I think in his case no consideration should be shown because he himself h'as said that most of his calls are to Miss Khaparde. So, if he has gone on for talking long enough fnere are no wrong bills and only proper bills have been given to him.

Then, Sir, there are two or three other points which have been raised, general

points. One was raised I think by Shri Suresh Kalmadi about the recent changes made in the timings of concessional The Committee rates. Let me state this. on Communication, which is popularly Committee, known as the Sarin were technical people in it, experts, examined this problem and they said that a number of technical problems arise night and therefore, they recommended that these concessional 'hours should be reduced. Although we have made exceptions in the case of deaths, arrivals, departures, they will be accepted but in the case of normal class, businessme's calls, we have reduced the concessional rates en the recommendation of the Sarin Commit-

Then, Sir, my friend from Tamil Nadu, Mr. Ramakrishnan raised the question which has been raised many times 'about the separation of Posts and Telegraphs. Now, here again let me share my thoughts with you. It is not an easy problem. I have studied it in considerable depth. have considered, 1 have pondered[^] I have reflected 131,t an easy solution is not there. Why? I will tell you. There are 1.45 lakh offices, several buildings all over India, ten thousand exchanges, ten lakhs of employees. Such volume of transactions as he himself has mentioned. Now, if you decide without any further thought on separation, it may wreck the system. There will be several problems of seniority, juniority and transfers. Sir, when 1 was practising, I can tell you, you come from Hyderabad, you know it after States Reorganisation, the problem of personnel, their seniority, juniority, emoluments, several writ petitions went on and on for several years. Now, what will happen if you separate without considerable thought is that there will be litigation 'and that will go on for several years. Interests of several employees will be affected. And, it seems to me, Sir, that some Leftist Members may say that I am trying to divide. It seems to me even among the trade unions there is unanimity about the question whether P &T should be devided or kept together." The other aspect of it, is, in 1974 divided it on circle level. Has it benefited? There is a question mark in my mind. I

look to other countries. What do I find? The countries which had separated, now are again bringing P and T together. That is not an easy problem which can be solved in a minute or a month. That i_s why it is taking time.

Umdi.) Bill, 1983

problem is with Then, Sir, the other regard to telegraph officers... (Interruptions) Those are all individual problems relating to a particular station; I just don't have all those figures. As I told the Speaker of the Lok Sabha when he asked me about one particular exchange, we have ten thousand of them and I told him to give me details of t'ne particular exchange and I Can attend to it. There are number of problems in local exchanges and so it will not be possible for me to deal with individual problems raised.

Then, Sir, the point raised by Mr. Jaswant Singh is about section 5 of this Act and section 26 of Postal Act. As far as Postal Act is concerned, there is a report of the Law Commission and on the basis (I" that, we are bringing in an amendment bill which would come fore the House for consideration very soon, during this Session, and at that time this problem can be gone into, and I also will have the opportunity to reply. But let me tell the House that we propose to accept the major recommendations and some of the provisions which are characterised as objectionable, will be deleted. Just $now \quad I \quad d_0 \quad not \quad remember \quad th_e \quad exact$ section, but one is there about certificate from the Central Government which we have agreed to delete. So, o_n that, I will not say anything and when the Bill comes for discussion, I will submit my views. Then, he said about section 5. I think everybody agrees that such a power should exist. The only consideration is that it should not be misused and I am proud to say that it was my party in 1973 which brought the amendment which made the issue justiciable. (Earlier section was worded in such a m'anner that it was not justiciable, we made it so in 1973. Similarly, section 26 of Postal Act will als₀ b_e amended in that background.

Then one misconception is pointed out by Mr. Mohunta which I want to remove when he asked as to how we shall have telecommunication facility in all villages by 1990. I think there is some misunderstanding. What we have stated is that we have given the work of dividing India into ^ve kilometre radius hexagons to the National Institute of Economic Growth. They will give us the hexagons; we will identify one place where telecommunication facility will be m'ade available, and so our objective is limited in that sense. We are not saying that by 1990 everybody will get a telephone or every village will get telephone; We are saying that wit'h resources available to us, by 1990 one telecommunication facility will be available in 5 kilometre radius and I think that barring any catastrophe, I personally think that is achievable. Therefore, we have put it as 1990. Finally, some hon. Members raised other points. 1 am sorry I do not agree with my friend, with regard to drafting. He said section 2 sub-clause (i) there is no word like line'. What he probably saw was the extract given at the end of the printed Bill. If he sees the original Act there h sub-section (i) where expression 'line' appears. Then section 11 (2 > (c)) also refers to telegraph officers and not officers. Therefore, confusion that he contemplated or the ambiguity, T think, will not 'arise.

In regard to amendment of section 7, which is in clause 5, sub-clause (b), it is a matter of opinion. According t,-, hirn Ihe drafting is intelegant. According to me,- and I 'nope, I can claim to have some knowledge of law, if not muchthere is nothing wrong with the drafting. Tn any case—I am not s'aying something absurd-even supposing ihc, word 'line' does not occur, all that may. happen is that it will be redundant. The amendment says 'wherever it occurs'. If it does not occur, it does not occur. It does not matter. Therefore, basically. I think, there is nothing wrong with the drafting. Hence, no change in the drafting is necessary. With these words, I conclude.

SHRI CHATURANAN MISHRA; I would like to know, why the Urdu sys-

tem, which Was earlier in vogue in Jammu and Kashmir has been Stopped?

SHRI V. N. GADGIL: As I said, in regard to any local problems of any State or region, I will enquire into I hem and inform about it.

SHRI R. RAMAKRISHNAN; Pfeasc save something about the national communication policy. You said, you will lay it o_n the Table of the House.

SHRI V. N. GADGIL; In regard to the national communication policy, it is true that I have said in a Press Conference tnat ^a national communication policy will be framed and placed in the next Session of Parliament. I am still hopeful. The draft is ready. But as .you are aware, communication is not just telecommunication. We have to consult the Information and Broadcasting Ministry and several other Ministries which are, w'hat is now 'a fashionable word, part of "Information Society". Several departments which are concerned with Information Society will have to be consulted, their views ascertained and a consensus evolved and then only I can come and say before Parliament that this is the national communication policy. I am still hoping that it may be possible for me to bring it forward in thi. Session.

THE VICE-CHAIRMAN (SHRI SYED REHMAT ALI); I shall now put the amendment moved by Shri Ramakrishnan for reference of the Bill to the Select Committee to the vote of the House.

The question is;

That the Bill further to amend the Indian Telegraph Act, 1885, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely;—

- 1. Shri Dipen Ghosh
- 2. Shri R- Mohanarangam

- 3. Shri S. W. Dhabe
- 4. Shri Lal K. Advani
- 5. Shri V. Gopalsamy
- 6. Shri K. Ramamurthy
- 7. Shri Ramanand Yadav
- 8. Shri B. Satyanarayan Reddy
- 9. Shri Kalayan Roy
- 10. Shri M. Kaiyanasundaram
- 11. Shri R. Ramakrishnan

vifh instructions to report by the. first veek of the next Session.

The Motion was negatived.

THE VICE-CHAIRMAN (SHR1 JYED REHMAT ALI): I shall now put the Motion for considefation moved by the hon. Minister.

The question is:

'That the Bill further to amend tlie Indian Telegraph Act, 1885, be taken into consideration.'

Ihe motion was adopted.

VICE-CHAIRMAN (SHRI SYED REHMAT ALI). We shall now lake up the clause-by-clause consideration of the Bill.

Clauses 2 Io 24 were added to the Bill.

THE VICE-CHAIRMAN (SHR1 SYED REHMAT ALI): We shall now take up clause 1. There is one Government amendment.

SHRI V. N. GADGIL; Sir. I beg to move;

> "That at page 1, line 4, for the figure "1983" the figure, '1984', be substituted."

The question was put and the motion was adopted.

(SHRI THE VICE-CHAIRMAN SYED REHMAT ALI). The question is:

(Amdt.) Biil, 1983

"That Clause 1, as amended, stand part of the Bill."

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

THE VICE-CHAIRMAN (SHRI SYED REHMAT ALI); We shall now tak* up the Enacting Formula.

There is one Government amendment.

SHRI V. N. GADGIL; Sir, I beg to

"That at page 1, line 1, for the word "Thirty-fourth" the word "Thirtyfifth" be substituted."

The question was put and tlie motion was adopted.

THE VICE-CHAIRMAN (SHRI SYED REHMAT ALI); The question is:

> "That the Enacting Formula, as amended, stand part of the Bill."

The question was put and tlie motion wns adopted.

The Enacting Formula, amended. as was added to the Bill.

The Title was added to tlie Bill.

SHRI V. N. GADGIL; Sir, I beg to move.

> "That the Bill, as amended, passed."

Tlie question was put and the' was adopted.